

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE AT CHENNAI**

**O.A. NO.104 OF 2022 (SZ)**

**IN THE MATTER OF :**

Girish N.P

... .. Applicant

Versus


The State of Karnataka & others

... .. Respondents

**INDEX**

S.NO	DESCRIPTION	PAGE NO
1.	MEMO FILED ON BEHALF OF RESPONDENT	1
2.	STATUS REORT FILED BY KSPCB IN RESPECT OF LAKES And INDUSTRIES.	5
3.	INSPECTION REPORT OF INDUSTRIES.(ANNEXURE I)	8
4.	DEMAND NOTICE SENT TO THE INDUSTRIES WHICH ARE NON-CONFORMS ON THE WATER ANALYSIS REPORT. (ANNEXURE II)	32
5.	ANALYSIS REPPORT OF M/S ECO GREEN SOLUTIONS SYSTEM PVT LTD -SAMLE COLLECTED ON 20.05.2024 (ANNEXURE III)	47
6.	THESHOW CAUSE NOTICES ISSUED TO THE INDUSTRIES FOR NON -COMPLIANCES OBSERVED DURING INSPECTION. (ANNEXURE IV)	49

Dated at Chennai on this the 27<sup>th</sup> day of August 2024



Counsel for 5<sup>th</sup> Respondent

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE AT CHENNAI**

**O.A. NO.104 OF 2022 (SZ)**

**IN THE MATTER OF :**

Girish N.P

... .. Applicant

Versus

The State of Karnataka & others

... .. Respondents

**MEMO FILED ON BEHALF OF THE 5<sup>TH</sup> RESPONDENT**

It is most respectfully showeth;

1. It is humbly submitted that this Hon'ble Tribunal in its order dated 16.07.2024 had directed the 5<sup>th</sup> Respondent Karnataka State Pollution Control Board (KSPCB) to file a report of the current water analysis of the non-complying industries and a inspection report of the lakes which are alleged as polluted.
2. It is submitted that in compliance to the directions of this Hon'ble Tribunal, the following lakes -Nagarkere, Chikkatumakuru, Muttur lake, Veeraura Lake and Bashettihalli lake was inspected by the Board and the aforesaid lake samples were taken on 12.8.2024 and submitted to the board laboratory for the analysis and reports. The Status report of the following lakes is annexed to this memo.
3. It is humbly submitted that, with respect to Nagarakere Lake, during inspection there is less flow in the 2 inlet drains located towards the eastern side of the lake. Additionally, the missing links /unsewered area

within the limits of CMC Doddaballaura sewage is directly entering into the lake. The sewer line is about 37 Machine holes which are provided running inside the lake. Because the sewer line is laid within the lake, any blockage in the line poses a significant risk of sewage contaminating the lake water, leading to pollution. The lake is covered with weeds which indicate that there is entry of sewage into the lake. To address this issue, fountains and floating plants have been installed in the lake to increase the dissolved oxygen levels in the water.

4. It is humbly submitted that, with respect to Chikkatumakuru Lake, it lacks essential disinfection facilities and safety measures, such as railings around the ponds and secure fencing around the STP area. Also there is a significant risk of unauthorized access by people, as well as by cattle and sheep, which poses a high accident risk. Additionally, CMC Doddaballapur is discharging untreated or partially treated sewage directly into the lake.
5. It is humbly submitted that, with respect to Mutturu Lake, the sewage from storm water drains adjacent to the residential area of Kempegowda Nagar, Ward-7, is flowing into the lake. Additionally, there has been observed dumping of solid waste in the lake area.
6. It is humbly submitted that, with respect to Bashettihalli Lake there are 2 number of storm water drain from the industrial area inlets on the eastern side of the lake.
7. It is humbly submitted that, with respect to Veerapura Lake, sewage is entering from the adjacent residential layout. Although the lake has been rejuvenated, the water level remains very low.
8. It is humbly submitted that M/s Stelis Biopharm Pvt Ltd, M/s Himathsingka Seide Ltd, M/s Eco Green Solutions System Pvt Ltd , M/s

Indigo Blues, M/s Musashi Auto Parts India Private Ltd, M/s Advance Cable Technologies Pvt Ltd, M/s Pearl Global Industries Ltd were inspected on 1.08.2024, 7.08.2024, 24.08.2024 and the inspection report of the above said industries were annexed to this memo. (Annexure-I)

9. It is humbly submitted that demand notices sent by the board to the industries which are Non- Conforms on the water analysis report were annexed to this memo. (Annexure-II)

10. It is humbly submitted that report of treated trade effluent sample of M/s Eco Green Solutions System Pvt Ltd which was taken on 20.5.2024 , the result says that it conforms to the prescribed standard and the said analysis report are annexed to this memo (Annexure-III)

11. It is humbly submitted that the show cause notices were issued to the industries for non –compliances observed during inspection conducted by the Board. The industries identified as being non-compliance are M/s Stelis Biopharm Pvt Ltd, M/s Himathsingka Seide Ltd, M/s Indigo Blues, M/s Musashi Auto Parts India Private Ltd, M/s Advance Cable Technologies Pvt Ltd, M/s Pearl Global and show cause notices were served on them. (Annexure-IV)

It is therefore humbly prayed that this Hon'ble Court may be pleased to accept the report and pass such order or orders as this Hon'ble Tribunal may deem fit and proper in the interest of justice.

Dated at Chennai on this the 27<sup>th</sup> day of August 2024



Counsel for 5<sup>th</sup> Respondent

Regional Office - Doddaballapura

Karnataka State Pollution Control Board

Urban Eco Park,  
100 Feet Road, 3rd Phase,  
Peenya Industrial Area,  
Bengaluru - 560 058.  
Telefax: 080-28396000

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ದೊಡ್ಡಬಳ್ಳಾಪುರ

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,  
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನ್ಯಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,  
ಬೆಂಗಳೂರು-560 058.  
ದೂರವಾಣಿ : 080-28396000  
Email : dbpura@kspcb.gov.in



No.PCB/DBP-RO/OA/104/2022/2024-25/ 397

Date:

To,

The Member secretary,  
Karnataka State Pollution Control Board,  
Parisara Bhavan, Church Street  
Bengaluru-560001

//Kind Att: Law officer- Legal Cell //

Sir,

Sub : Submission of status report in respect of O.A.No.104/2022 filed before the National Green Tribunal, South Zone, by Sri.GirishN.P. v/s State of Karnataka and others – reg.

Ref : 1. This Office status report submitted to Board Office on 17.04.2024..  
2. Board Office E mail dated:03.08.2024

\*\*\*\*\*

With reference to the above subject. Board office vide its E-mail has sought the information of the industries and lake details with respect to O.A.No.104/2022 filed before the National Green Tribunal, South Zone, by Sri.GirishN.P. v/s State of Karnataka and others in respect of pollution/contamination of the Nagarakere Lake and Chikkatumakuru lake.

Status report with respect to the vide ref (2) the report is herewith forwarded along documents for your kind reference.

This is for your kind information and needful

Yours faithfully,

Sd/-

Encl: As above

Environmental Officer  
Regional Office-Doddaballapura

Copy to:

1. Submitted to SEO Infrastructure cell and for kind information and further needful action
2. Submitted to SEO – Non EIA Cell and for kind information and further needful action
3. Submitted to RSEO, Bengaluru North, Urban Eco Park, Peenya Industrial Area, Bengaluru for kind information.
4. Office copy

22/08/2024

Environmental Officer  
Regional Office-Doddaballapura

## **Status Report in respect of Industries and lake**

we have inspected the Nagarkere, Cikkatumakuru Lake, Muttur, Lake, Veerapura lake and Bashettihalli Lake sample were taken on 12.08.2024 samples were submitted to the Board laboratory for the analysis and report of Lake and industries are submitting as follows;

### **Lake Details**

- **Nagarakere Lake Details;**

There are 2 inlet drains located towards Eastern side of the lake which allows rain water from villages and agriculture field is entering into the lake. There was a less flow in that drains was noticed during the inspection. Further it is observed that, adjacent to the storm water drain located at Madhu Mess 'D'Cross Road Doddaballapura there is an entry of sewage and the same is entering into the lake. From missing links/unsewered area within the limits of CMC Doddaballapura sewage is directly entering into the lake. City Municipal Council, Doddaballapura Officials informed that, the sewer line about 37 Machine holes which are provided are running inside the lake at D Cross Road upto waste weir at Daramarayanagar, Near Narayana Mandir, KereBaagilu at D Cross Road, Doodaballapura. As the sewer line is laid inside the lake area, in case sewer line chokes there are very high chances of sewage mixing with lake water and thereby causing pollution of lake water.

the lake is covered with weeds, which indicates that there is entry of sewage into the lake.

there are no industries located in the catchment area of the Nagarakere Lake.

Installed the fountains and floating plantation in lakes to increase the dissolved oxygen level in water. Already we have submitted Nagarakere Lake Water Quality Details.

- **Cikkatumakuru Lake:**

Cikkatumakuru Lake is located in Sy.Nos.35 and 4 of MajaraHosalli, Doddaballapur Taluk, Bangalore Rural District..The said lake is having 2 inlets. The outflow from Nagarakere lake enters the Cikkatumakuru Lake

in one inlet, and from Bashettihalli area, the sewage enters along with the storm water through another inlet. The overflow of Cikkatumakuru Lake would enter into the Doddatumakuru lake from overflow weir at Southern Side of the lake.

Sewage Treatment Plant of 12 MLD capacity established and operating lake area . The said Sewage Treatment Plant consists of following units.

1.	Bar Screen Chamber	-	1
2.	Grit Removal Chamber	1	
3.	Wet Well	-	1
4.	Anaerobic Pond	-	2
5.	Flocculation Pond	-	2
6.	Maturation Pond	-	2

There is no disinfection facility is provided. No safety measures provided such as railing to ponds; secure fencing to the STP area. It is noticed further that there is every chance of unauthorized entry of persons along with cattle, sheep etc., and there is high risk of occurrence of accident. It was observed that City Municipal Council, Doddaballapur is discharging the untreated/partially treated sewage into the lake itself.

• **Mutturu Lake Details:**

- Mutturu lake is located in CMC Doddaballapura Limits. The said lake falls under Arkavathi River Sub basin.
- The Mutturu lake is having about 2 number of natural inlets from eastern side of the lake. As per the field observations, overflow from Dibbaluru lake flows into the Mutturu Lake. Mutturu lake is having one outflow weir, the overflow from Mutturu Lake flows into Nagarakere and overflow Nagarakere Lake ultimately joining to Chikkatumakuru Lake. there is sewer line constructed within the lake are there are 2 machine holes constructed within the lake (visible) During inspection it was observed that, there is flow of sewage from storm water drains from adjacent to residential area

(Kempgowda Nagar, Ward-7). There is dumping of solid waste in the lake area was noticed.

- **Bashettihalli Lake:**

Bashettihalli Lake is located in Town Panchayth Bashettihalli limits. The said lake falls under Arkavathi River Sub basin.

The Lake water spread area is about 19.5 Ha (48.18 Acres).

The lake is having about 2 number of storm water drain from the industrial area inlets from eastern side of the lake. Lake is having one outflow weir, the overflow from Lake Flows into to Chikkatumakuru Lake.

- **The Veerapura Lake:**

spreads over the area of 11 acres 12 guntas. towards its upstream, an industrial area is established by the Karnataka Industrial Area Development Board. Sewage is entering into the lake from the adjacent residential layout. The lake has been rejuvenated. Water level was very low.

**a) Industries status:**

M/s Stelis Biopharma Pvt Ltd., M/s Himathsingka seide Ltd. M/s. Indigo Blues, M/s Eco Green Solution systems Pvt Ltd., M/s Musashi Auto Parts India Private Limited. M/s. Advance Cable Technologies Pvt. Ltd. M/s Pearl Global Industries Ltd., were inspected on 1.08.2024, 7.08.2024 and 21.08.2024 and detail inspection report and notice issued to the industries for the non compliances observed during the inspection are herewith enclosed for your kind reference and further needful.

22/08/2024  
**Environmental Officer**  
**KSPCB, RO-Doddaballapura**

**INSPECTION REPORT OF BHASKAR H G , EO, KSPCB, REGIONAL OFFICE-  
DODDABALLAPURA**

**ANNEXURE I**

Sl. No.	Particulars	Details																																																																										
1.	Name of the industry	M/s Stelis Biopharma Pvt Ltd.,																																																																										
2.	Address	Plot No. 2D1, DB Pura 3 <sup>rd</sup> Phase, Industrial area DB Pura Tq, Bangalore Rural-561203																																																																										
3.	GPS co-ordinates	13°16'17.7"N 77°34'37.4"E																																																																										
4.	Date of inspection	1.08.2024																																																																										
5.	Officer accompanied	Smt Vijaya M, DEO																																																																										
6.	Activity / Product Manufactured	<p>Manufacture of followings: Formulation activity and to produce biopharmaceutical bulk drugs comprising of various type of biological monoclonal antibodies and therapeutic proteins of following products:</p> <p>a) production capacity of formulations:</p> <ol style="list-style-type: none"> <li>1. Cartridge - 36,00,000 No.s /Month</li> <li>2. Prefilled Syringes- 27,00,000 No.s/ Month</li> <li>3. Vials and lyophilized vials – 90,00,000 No.s/Month</li> </ol> <p>b) Bulk Drug products:</p> <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Products name as per CFO</th> <th>Maximum Quantity consented (Kg /Month)</th> <th>Maximum Quantity consented (Kg/Annum)</th> </tr> </thead> <tbody> <tr><td>4</td><td>Bevacizumab</td><td>8.333</td><td>100</td></tr> <tr><td>5</td><td>Adalimumab</td><td>4.166</td><td>50</td></tr> <tr><td>6</td><td>Aflibercept</td><td>4.166</td><td>50</td></tr> <tr><td>7</td><td>Denosumab</td><td>1.666</td><td>20</td></tr> <tr><td>8</td><td>Trastuzumab</td><td>1.666</td><td>20</td></tr> <tr><td>9</td><td>Olaratumab</td><td>0.833</td><td>10</td></tr> <tr><td>10</td><td>Omalizumab</td><td>0.833</td><td>10</td></tr> <tr><td>11</td><td>Palivizumab</td><td>0.833</td><td>10</td></tr> <tr><td>12</td><td>Panitumumab</td><td>0.833</td><td>10</td></tr> <tr><td>13</td><td>Tocilizumab</td><td>0.833</td><td>10</td></tr> <tr><td>14</td><td>Trastuzumabemtansine</td><td>0.833</td><td>10</td></tr> <tr><td>15</td><td>Infliximab</td><td>0.833</td><td>10</td></tr> <tr><td>16</td><td>Eculizumab</td><td>0.833</td><td>10</td></tr> <tr><td>17</td><td>Etanercept</td><td>0.833</td><td>10</td></tr> <tr><td>18</td><td>Ziv-aflibercept</td><td>0.833</td><td>10</td></tr> <tr><td>19</td><td>Rituximab</td><td>0.833</td><td>10</td></tr> <tr><td>20</td><td>Ramucirumab</td><td>0.416</td><td>5</td></tr> </tbody> </table>			Sl. No.	Products name as per CFO	Maximum Quantity consented (Kg /Month)	Maximum Quantity consented (Kg/Annum)	4	Bevacizumab	8.333	100	5	Adalimumab	4.166	50	6	Aflibercept	4.166	50	7	Denosumab	1.666	20	8	Trastuzumab	1.666	20	9	Olaratumab	0.833	10	10	Omalizumab	0.833	10	11	Palivizumab	0.833	10	12	Panitumumab	0.833	10	13	Tocilizumab	0.833	10	14	Trastuzumabemtansine	0.833	10	15	Infliximab	0.833	10	16	Eculizumab	0.833	10	17	Etanercept	0.833	10	18	Ziv-aflibercept	0.833	10	19	Rituximab	0.833	10	20	Ramucirumab	0.416	5
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20	Ramucirumab	0.416	5																																																																									

21	Raxibacumab	0.416	5
22	Sarilumab	0.416	5
23	Inotuzumabozogamicin	0.333	4
24	Brodalumab	0.166	2
25	Abatacept	0.166	2
26	Abciximab	0.166	2
27	Agalsidase beta	0.166	2
28	Alemtuzumab	0.166	2
29	Alglucosidasealfa	0.166	2
30	Alirocumab	0.166	2
31	Alteplase, cathfloactivase	0.166	2
32	Anakinra	0.166	2
33	Asfotasealfa	0.166	2
34	Atezolizumab	0.166	2
35	Avelumab	0.166	2
36	Basiliximab	0.166	2
37	Belatacept	0.166	2
38	Belimumab	0.166	2
39	Benralizumab	0.166	2
40	Bezlotoxumab	0.166	2
41	Blinatumomab	0.166	2
42	Brentuximabvedotin	0.166	2
43	Canakinumab	0.166	2
44	Cerliponasealfa	0.166	2
45	Certolizumabpegol	0.166	2
46	Cetuximab	0.166	2
47	Daclizumab	0.166	2
48	Daratumumab	0.166	2
49	Darbepoetinalfa	0.166	2
50	Dinutuximab	0.166	2
51	Dornasealfa	0.166	2
52	Dulaglutide	0.166	2
53	Dupilumab	0.166	2
54	Durvalumab	0.166	2
55	Elosulfasealfa	0.166	2
56	Elotuzumab	0.166	2


57	Emicizumab	0.166	2
58	Epoetinalfa	0.166	2
59	Evolocumab	0.166	2
60	Follitropin	0.166	2
61	Galsulfase	0.166	2
62	Gemtuzumabozogamicin	0.166	2
63	Golimumab	0.166	2
64	Guselkumab	0.166	2
65	Ibritumomabtiuxetan	0.166	2
66	Idarucizumab	0.166	2
67	Idursulfase	0.166	2
68	Ipilimumab	0.166	2
69	Ixekizumab	0.166	2
70	Laronidase	0.166	2
71	Mepolizumab	0.166	2
72	Methoxy polyethylene glycol- epoetin beta	0.166	2
73	Natalizumab	0.166	2
74	Necitumumab	0.166	2
75	Nivolumab	0.166	2
76	Obiltoxaximab	0.166	2
77	Obinutuzumab	0.166	2
78	Ocrelizumab	0.166	2
79	Ofatumumab	0.166	2
80	Pembrolizumab	0.166	2
81	Pertuzumab	0.166	2
82	Reslizumab	0.166	2
83	Rilonacept	0.166	2
84	Secukinumab	0.166	2
85	Siltuximab	0.166	2
86	Somatropin	0.166	2
87	Tenecteplase	0.166	2
88	Ustekinumab	0.166	2
89	Vedolizumab	0.166	2
90	Vestronidasealfa	0.166	2
91	Itolizumab	0.166	2

92	Nimotuzumab	0.166	2
93	Insulin glargine	29.166	350
94	Insulin lispro	20.833	250
95	Insulin aspart	16.666	200
96	Rh Insulin	8.333	100
97	Teriparatide	0.833	10
98	Hyaluronic acid	4.166	50
99	Streptokinase	4.166	50
100	Filgrastim	4.166	50
101	Insulin degludec	4.166	50
102	Insulin detemir	4.166	50
103	Insulin glulisine	4.166	50
104	Collagenase	1.666	20
105	Pegfilgrastim	0.833	10
106	Peginterferon alfa-2a	0.833	10
107	Peginterferon alfa-2b	0.833	10
108	Peginterferon beta-1a	0.833	10
109	Pramlintide	0.833	10
110	Ranibizumab	0.833	10
111	Tbo-filgrastim	0.833	10
112	Interferon alfa-2b	0.833	10
113	Interferon beta-1a	0.833	10
114	Dulaglutide	0.833	10
115	Interferon alfa-n3	0.416	5
116	Interferon beta-1b	0.416	5
117	Interferon gamma-1b	0.416	5
118	Albiglutide	0.416	5
119	Exenatide	0.416	5
120	Liraglutide	0.416	5
121	Lixisenatide	0.416	5
122	Parathyroid hormone	0.333	4
123	Aldesleukin	0.166	2
124	Asparaginase	0.166	2
125	Becaplermin	0.166	2
126	Ecallantide	0.166	2
127	Glucarpidase	0.166	2

		128	Metreleptin	0.166	2
		129	Ocriplasmin	0.166	2
		130	Oprelvekin	0.166	2
		131	Palifermin	0.166	2
		132	Pegaspargase	0.166	2
		133	Pegloticase	0.166	2
		134	Rasburicase	0.166	2
		135	Reteplase	0.166	2
		136	Romiplostim	0.166	2
		137	Sargramostim	0.166	2
		138	Semaglutide	0.166	2
		139	Somatropin	0.166	2
7.	Size and category	L/R Large Red R-58- Pharmaceutical (Bulk drug & Active Pharmaceutical Ingredients (API)) &/or R & D in Pharma sector including Bio Technology activity			
8.	Persons contacted with mobile number	Sri.Bhaskar, Manager EHS			
9.	Consent validity	CFO vide order No. AW-335536 dated:16.01.2023 for the period up to 30.06.2027			
10.	Source of water	outside tankers			
11.	Water Pollution Control details :				
	W.C for	W.C in KLD	W.W gen in KLD	Mode of treatment and disposal	
	Domestic	17	15	Domestic effluent being treated in sewage treatment plant of 20 KLD the treated sewage is utilized for gardening..	
	Manufacturing Process	125	115	ETP and STP are operating at the time of inspection	
	Cooling tower make up	20	13	<ul style="list-style-type: none"> <li>They have provided OCEMS system; it is connected to KSPCB and CPCB server and it was operating at the time of inspection. Camera is in operation condition.</li> </ul>	
	Boiler feed	105	10.5		
	Other viz Autoclave, pure steam generator, Hot water system, washing scrubbing,	164	19		

	floor cleaning etc.											
12.	Whether water meters provided for water consumption and effluent generation	Yes										
13.	Details of ETP if provided / details of CETP, if disposed to CETP and details of primary treatment facility	<p>1) The ETP of 100 KLD capacity comprises of units namely Raw effluent alkaline batch tank, alkaline rinse tank, acidic rinse tank, acidic batch tank, Raw fluoride batch and rinse tank, acid and alkaline Equalization tank, neutralization tank, reaction tank, flocculation tank, clarifier, MGF ( multi grade filter) feed tank , Multi grade filter, bio feed tank, MBR tank treated water tank, filter feed tank, PSF &amp;ACF, UV , combined final holding tank.</p> <p>2) Raw fluoride batch and rinse tank, Flouride collection tank, reaction and settling tank, MGF feed tank, multigrade filter resin filter, bio feed tank bio feed tank, MBR tank treated water tank, filter feed tank, PSF &amp;ACF, UV , combined final holding tank</p> <p>zinc phosphate collection tank, MEE, ATFD</p>										
14.	Details of STP if provided (capacity, technology and units of STP)	sewage treatment plant of 20 KLD										
15.	Comment on any illegal discharge of effluent/ sewage	There is no illegal disposal is observed.										
16.	Details of sample collected if any?	During the inspection sample of treated trade effluent and treated sewage effluent collected and submitted in the laboratory for analysis										
17.	Details of air pollution sources and control measure	<table border="1"> <thead> <tr> <th>Existing Air Pollution Sources</th> <th>Pollution Control measures provided</th> </tr> </thead> <tbody> <tr> <td>1010 KVA DG set</td> <td>Chimncy height 30 Mts. AGL with acoustic enclosures</td> </tr> <tr> <td>1010 KVA DG set</td> <td>Chimney height 30 Mts. AGL with acoustic enclosures</td> </tr> <tr> <td>Boiler of capacity 3TPH</td> <td>Chimney height 30 Mts. AGL</td> </tr> </tbody> </table>	Existing Air Pollution Sources	Pollution Control measures provided	1010 KVA DG set	Chimncy height 30 Mts. AGL with acoustic enclosures	1010 KVA DG set	Chimney height 30 Mts. AGL with acoustic enclosures	Boiler of capacity 3TPH	Chimney height 30 Mts. AGL		
Existing Air Pollution Sources	Pollution Control measures provided											
1010 KVA DG set	Chimncy height 30 Mts. AGL with acoustic enclosures											
1010 KVA DG set	Chimney height 30 Mts. AGL with acoustic enclosures											
Boiler of capacity 3TPH	Chimney height 30 Mts. AGL											

		Boiler of capacity 3TPH	Chimney height 30 Mts. AGL
		Any other (Quality control Instrumentation lab) 1 No.	Chimney height 8 Mts. AGL with scrubber
		1010 KVA DG set	Chimney height 30 Mts. AGL with acoustic enclosures
		Boiler of capacity 5TPH	Chimney height 30 Mts. AGL
		Process emission Quality control laboratory vents	Chimney height 9 Mts. AGL with scrubber
		Process emission - DS block fermentation room	Chimney height 9 Mts. AGL with scrubber
		Process emission Quality control laboratory vents	Chimney height 9 Mts. AGL with scrubber
18.	HWM Authorization validity	Valid for the period upto 30.06.2027	
19.	Details of storage area for hazardous and other wastes.	The authorities have provided secured storage facility for hazardous and other waste.	
20.	<p>Observations and recommendation:</p> <ol style="list-style-type: none"> <li>1. The unit was operating at the time of inspection.</li> <li>2. The analysis report of the sample treated trade which was collected on 2.02.2024 which is conforms to the discharge standards stipulated.</li> <li>3. The analysis report of the sample treated sewage which was collected on 2.02.2024 which is non conforms to the discharge standards stipulated.</li> </ol> <p>Notice issued to the industry is herewith enclosed.</p>		

  
**Environmental Officer,**  
**Regional Office-Doddaballapura**

**Inspection Report of Sri. Bhaskar HG, Environmental Officer,**  
**KSPCB, Regional Office, Doddaballapura**

Sl.No.	Particulars	Details		
1.	Name of the industry	M/s Himathsingka seide Ltd.		
2.	Address	Plot No. 23/A, KIADB Industrial area, Veerapura, Doddaballapura, Bengaluru Rural District-561203		
3.	GPS co-ordinates	13°15'21.1"N 77°32'48.8"E		
4.	Date of inspection	07.08.2024		
5.	Officer accompanied	Smt Vijaya M, DEO		
6.	Activity / Product Manufactured	Manufacture of followings: 1) Spun silk of capacity 410 MT/Annum ( 34.17 MT/Month) 2) Cotton and blended fabrics of capacity 4,28,500 sq. mts./Annum (35708.33 sq. mts./Month) 3) Dyeing of silk /yarn of capacity 30,000 kgs/Month 4) Pile fabrics of capacity 2,88,000 mts. /Annum(24000 mts./Month) 5) Natural silk / blended fabrics of capacity 25.51 lakhs sq. mts./Annum (2.13 lakhs mts./Month)  <b>Details of Process:</b> yarn winding-> twisting-> heat settling-> dyeing-> rewinding-> wrapping-> weaving having 98 nos machines		
7.	Size and category	Large Red		
8.	Persons contacted with mobile number	Sri Narasimha – Manager (Engg)		
9.	Consent validity	Valid for the period upto 30.06.2026.		
10.	Source of water	Bore well and outside tanker		
11.	Water Pollution Control details :			
	W.C for	W.C in KLD	W.W gen in KLD	Mode of treatment and disposal
	Domestic	75	60	Domestic effluent is being treated in existing sewage treatment plant of 60 KLD followed by RO-1 and ERP –RO2 (effluent recycling plant). The RO permeate is collected in final collection tank and reused back to process. The RO reject is being used for gardening during summer season. During rainy season the same is being treated in RO 3 stage followed by MEE and ATFD.
	Process	250	250	Trade effluent generated from the process and Boiler blow down is being treated in the existing ETP of capacity 400 KLD followed by 3 stage RO. The RO permeate is being

				used back in the process and RO reject will be treated in MEE and ATFD.
	Boiler feed (Recycled water)	45	3	--
	Cooling	33	0	
	Total	403	313	
Previous analysis report of the combined trade effluent collected on 31.01.2024 reveals is not conforming to the prescribed standards w. r. t BOD – 13 mg/l (against the standards not >10 mg/l), COD 88 mg/l (against the standards not > 50 mg/l).				
12.	Whether water meters provided for water consumption and effluent generation	Yes		
13.	Details of ETP if provided / details of CETP, if disposed to CETP and details of primary treatment facility	<p>ETP of 400 KLD capacity comprises of units namely:</p> <ul style="list-style-type: none"> <li>➤ Equalization tank,</li> <li>➤ Primary flocculation tank,</li> <li>➤ Tube settler,</li> <li>➤ Buffer aeration tank,</li> <li>➤ 1<sup>st</sup> clarifier,</li> <li>➤ 2<sup>nd</sup> aeration tank,</li> <li>➤ 2<sup>nd</sup> clarifier,</li> <li>➤ Chemical dosing,</li> <li>➤ tertiary treatment,</li> <li>➤ RO-1, RO-2, R0-3 stage,</li> </ul> <p>The RO permeate is being used back to process and RO reject treated in MEE and ATFD</p>		
14.	Details of STP if provided (capacity, technology and units of STP)	<p>The STP of 60 KLD capacity comprises of units namely</p> <ul style="list-style-type: none"> <li>➤ Bar Screen,</li> <li>➤ Collection tank,</li> <li>➤ Aeration tank,</li> <li>➤ Tube settling collection tank,</li> <li>➤ Chlorine dosing,</li> <li>➤ PSF,</li> <li>➤ ACF,</li> <li>➤ RO-1 and</li> <li>➤ ERP –RO2 (effluent recycling plant).</li> </ul> <p>The RO reject is being used for gardening during summer season and during rainy season the same will be treated in RO 3 stage followed by MEE and ATFD.</p>		
15.	Comment on any illegal discharge of effluent/ sewage	There is no illegal discharges		

16.	Details of sample collected if any?	The sample of treated trade effluent collected on 31.01.2024 and as per analysis report the sample Non-conforming to the standard. Notice issued to the industry.				
17.	Details of air pollution sources and control measure	Air emission source	Control Measures provided		Remarks	
		380 KVA DG set	Common Chimney height 24 Mts. AGL with acoustic enclosures		Adequate	
		380 KVA DG set			Adequate	
		625 KVA DG set	Chimney height 7 Mts. ARL with acoustic enclosures		Adequate	
		Boiler of capacity 3TPH	Chimney height 36.5 Mts. AGL		Adequate	
		Boiler of capacity 5TPH	Chimney height 33 Mts. AGL		Adequate	
		Boiler of capacity 5.5 TPH	Chimney height 30 Mts. AGL with multi clone dust collector		Adequate	
18.	HWM Authorization validity	Valid for the period upto 30.06.2026.				
19.	Details of storage area for hazardous and other wastes	Sl. No	Waste type	Category	Quantity	Remark
		1	Used Spent Oil	5.1	1.5 KL	Recyclers
		2	Chemical Sludge from Waste Water Treatment	35.3	312 MT	TSDF
		3	Empty barrels/containers/line	33.1	3.5M T	Recyclers
		4	Metal and metal alloy wastes	B1010	9.3 MTA	Recyclers
		5	Untreated Cork and Wood Waste	B3050	0.650 MTA	Recyclers
		6	Paper and Paper Board	DB3020	9.3 MTA	Recyclers
		7	Textile Waste	B3030	40.00 MTA	Re-processor
		8	Concentration or Evaporation Residues	37.3	258 MT/A	TSDF
1. The authorities have provided secured shed for storage of						

		<p>hazardous and other wastes.</p> <p>2. The authorities have displayed category and name of the waste stored along with quantity of waste stored.</p> <p>3. The authorities have maintained Form-3 at site.</p>
20.	Observations and recommendation:	<p>1. The unit was operating at the time of inspection.</p> <p>2. The STP and ETP were operating at the time of inspection.</p> <p>3. They have ZLD plant; ETP and STP plant was operating at the time of inspection . To check the performance of the treatment plant; sample of treated effluent from RO-3 was collected and handed over to laboratory for analysis.</p> <p>4. The treated water is recycled back to the process.</p> <p>5. The authorities have maintained the logbook.</p>

  
**Environmental Officer**  
**Regional Office- Doddaballpura**

Sl.No.	Particulars	Details		
1.	Name of the industry	M/s. Indigo Blues,		
2.	Address	Plot no. 2, KIADB Industrial area, Bashettihalli, Doddaballapura, Bangalore Rural District		
3.	GPS co-ordinates	13°15'24.2"N 77°33'18.0"E		
4.	Officer accompanied	Smt Vijaya M, DEO		
5.	Date of inspection	7.08.2024		
6.	Activity / Product Manufactured	<b>Large Red</b> R-40 - Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring		
7.	Size and category	Large- Red		
8.	Persons contacted with mobile number	Mr. Viswanath- GM		
9.	Consent validity	Board has issued the Consent under the provisions of Water Act, 1974 and the Air Act, 1981 vide order no. AW-339791 dated:26.09.2023 for the period up to 30.06.2028 to carryout 1. Garment Stitching - 240000 No's /month 2. Garment washing - 450000 No's/month 3. Garment Dyeing - 150000 No's/month .		
10.	Source of water	Outside tanker		
11.	No. of Employees	1500 No's		
12.	Water Pollution Control details :			
	<b>Purpose</b>	<b>Water Consumption in KLD</b>	<b>Waste water generation in KLD</b>	<b>Mode of treatment and disposal</b>
	Domestic	50.0	40.0	Treated in STP of Capacity 50 KLD and treated effluent shall be utilized for gardening.
	Boiler Feed	40.0	4.0	Treated in ETP of Capacity 700 KLD followed by 3 stage RO system.
	Process (Washing)	500.0	450.0	Effluent generated from garment washing and dyeing treated in the ETP of Capacity 700 KLD followed by 4 stage RO systems. RO permeate taken back for process and RO reject treated in MB followed by ATED.
	Process (Dyeing)	220	220	
	<b>Total</b>	<b>810</b>	<b>714</b>	
13.	Whether water meters provided for water consumption and effluent generation	They have provided meter for quantification of water consumption		

14.	Details of ETP if provided / details of CETP, if disposed to CETP and details of primary treatment facility	<p><b>ETP of capacity 700 KLD consist of following units;</b></p> <table border="1" data-bbox="753 180 1414 1163"> <thead> <tr> <th>Sl. No</th> <th>Un</th> </tr> </thead> <tbody> <tr><td>1</td><td>Bar Screen</td></tr> <tr><td>2</td><td>Collection Tank Cum Equalization Tanks</td></tr> <tr><td>3</td><td>Flash Mixer Tank</td></tr> <tr><td>4</td><td>Lime Dosing Tank</td></tr> <tr><td>5</td><td>Ferric Chloride Dosing Tank</td></tr> <tr><td>6</td><td>Flocculation Tanks</td></tr> <tr><td>7</td><td>Ploy Electrolyte Dosing Tank</td></tr> <tr><td>8</td><td>Primary Clarifier Tanks</td></tr> <tr><td>9</td><td>Aeration Tanks</td></tr> <tr><td>10</td><td>Secondary Clarifier Tanks</td></tr> <tr><td>11</td><td>Clarified Water Tanks</td></tr> <tr><td>12</td><td>Pressure Sand Filter</td></tr> <tr><td>13</td><td>Activated Carbon Filter</td></tr> <tr><td>14</td><td>ETP Treated Water Tank / UFFeed Tank (70</td></tr> <tr><td>15</td><td>Sludge Beds</td></tr> <tr><td>16</td><td>Sludge Filtrate Gutter Tank</td></tr> <tr><td>17</td><td>Sludge &amp; Evaporation Storage Area</td></tr> <tr><td>18</td><td>UF Plant</td></tr> <tr><td>19</td><td>UFTreated Water Tank/ Ro Feed Tank</td></tr> <tr><td>20</td><td>RO Plant (4 Stage Ro Filtration)</td></tr> <tr><td>21</td><td>RO Permeate Tank</td></tr> <tr><td>22</td><td>RO Reject Tank</td></tr> <tr><td>23</td><td>MEE&amp; ATFD Plant</td></tr> </tbody> </table> <ul style="list-style-type: none"> <li>• After treatment in ETP units, the treated water is taken into 4 stages RO System and each consists of 450 KLD and 250 KLD RO systems.</li> <li>• After passing through RO systems, RO permeate taken back into process.</li> <li>• RO rejected about taken into 3 Stage MEE of this into ATFD</li> </ul> <p>Analysis report of the sample of effluent collected at</p> <ul style="list-style-type: none"> <li>• ETP outlet after secondary clarifier which was collected on 29.02.2024 is not conforming to the prescribed standards w.r.t Total Suspended Solids 126 mg/l (against the standards 100 mg/l), BOD – 156 mg/l (against the standards 30 mg/l), COD 576 mg/l (against the standards 250 mg/l), Lead as Pb- 1.067 (against the standards not &gt; 0.1 mg/l).</li> <li>• Sample of RO outlet from final treated collection tank BOD – 41 mg/l (against the standards 30 mg/l),</li> <li>• Treated sewage is not conforming to the</li> </ul>	Sl. No	Un	1	Bar Screen	2	Collection Tank Cum Equalization Tanks	3	Flash Mixer Tank	4	Lime Dosing Tank	5	Ferric Chloride Dosing Tank	6	Flocculation Tanks	7	Ploy Electrolyte Dosing Tank	8	Primary Clarifier Tanks	9	Aeration Tanks	10	Secondary Clarifier Tanks	11	Clarified Water Tanks	12	Pressure Sand Filter	13	Activated Carbon Filter	14	ETP Treated Water Tank / UFFeed Tank (70	15	Sludge Beds	16	Sludge Filtrate Gutter Tank	17	Sludge & Evaporation Storage Area	18	UF Plant	19	UFTreated Water Tank/ Ro Feed Tank	20	RO Plant (4 Stage Ro Filtration)	21	RO Permeate Tank	22	RO Reject Tank	23	MEE& ATFD Plant
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		prescribed standards w.r.t BOD = 19 mg/l (against the standards not >10 mg/l), COD 208 mg/l (against the standards not > 50 mg/l), Total Nitrogen- 29 (against the standards not > 10 mg/l)										
15.	Details of STP if provided (capacity, technology and units of STP)	Domestic Waste water is being treated in STP of capacity of 50 KLD. STP consists of following units; <ol style="list-style-type: none"> <li>1. Bar Screen</li> <li>2. Collection tank</li> <li>3. Aerations tank</li> <li>4. Settling tank</li> <li>5. Filter feed tank</li> <li>6. PSF &amp; ACF</li> <li>7. Sludge drying Beds</li> </ol>										
16.	Comment on any illegal discharge of effluent/ sewage	There was no discharge of effluent or sewage disposal noticed at the time of inspection										
17.	Details of sample collected if any?	-										
18.	Details of air pollution sources and control measure	<table border="1"> <thead> <tr> <th>Name of the air pollution sources</th> <th>Air Pollution Control Measures Stipulated</th> </tr> </thead> <tbody> <tr> <td>320 KVA DG Set-4 Nos</td> <td>Each provided with acoustic enclosures and individual of chimney height 10 Mtr ARL</td> </tr> <tr> <td>400 KVA DG Set 1 Number</td> <td>Provided with acoustics and chimney height of 10 Mtr ARL</td> </tr> <tr> <td>Boiler capacity 3 TPH</td> <td rowspan="3">Provided the individual dust collector and common chimney 30 Mts AGL</td> </tr> <tr> <td>Boiler capacity 5 TPH</td> </tr> <tr> <td>Boiler capacity 2 TPH</td> </tr> </tbody> </table>	Name of the air pollution sources	Air Pollution Control Measures Stipulated	320 KVA DG Set-4 Nos	Each provided with acoustic enclosures and individual of chimney height 10 Mtr ARL	400 KVA DG Set 1 Number	Provided with acoustics and chimney height of 10 Mtr ARL	Boiler capacity 3 TPH	Provided the individual dust collector and common chimney 30 Mts AGL	Boiler capacity 5 TPH	Boiler capacity 2 TPH
Name of the air pollution sources	Air Pollution Control Measures Stipulated											
320 KVA DG Set-4 Nos	Each provided with acoustic enclosures and individual of chimney height 10 Mtr ARL											
400 KVA DG Set 1 Number	Provided with acoustics and chimney height of 10 Mtr ARL											
Boiler capacity 3 TPH	Provided the individual dust collector and common chimney 30 Mts AGL											
Boiler capacity 5 TPH												
Boiler capacity 2 TPH												
19.	HWM Authorization validity	30.06.2028										
20.	Details of storage area for hazardous and other wastes	They have provided a designated hazardous storage area and provided a display Board and labeling as per the HWM Rules and following the e manifest										
21.	Observations:	<ol style="list-style-type: none"> <li>1. The unit was operating at the time of inspection.</li> <li>2. The STP and ETP were operating at the time of inspection.</li> <li>3. They have ETP followed by ZLD plant; the ETP was operating at the time of inspection to check the performance of the treatment plant; sample of treated effluent was collected and handed over to laboratory for analysis.</li> </ol>										

- |  |  |
|--|--|
|  | <ol style="list-style-type: none"><li>4. STP plant was operating at the time of inspection. Sample of treated sewage was collected and handed over to laboratory for analysis.</li><li>5. The treated effluent is recycled back to the process, treated sewage used for on land for gardening.</li><li>6. The authorities have maintained the logbook.</li></ol> |
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Environmental Officer,  
RO, Doddaballapura

INSPECTION REPORT OF BHASKAR H G , EO, KSPCB, REGIONAL OFFICE-DODDABALLAPURA

Sl.No.	Particulars	Details		
1.	Name of the industry	M/s Eco Green Solution systems Pvt Ltd.,		
2.	Address	Plot No: 48/A4, KIADB Industrial Area, Doddaballapura-T, Bangalore-Rural Dist		
3.	GPS co-ordinates	13°14'49.7"N 77°33'22.1"E		
4.	Officer accompanied	Smt Vijaya M, DEO		
5.	Date of inspection	7.08.2024		
6.	Activity / Product Manufactured	R-1171 - i) <i>Common Effluent Treatment Plant,</i>  CETP of capacity 100 KLD with MEE of capacity 2 KL/hr for treatment of inorganic effluent generated from industries		
7.	Size and category	Small - Red		
8.	Persons contacted with mobile number	Mr.Mallesha,Plant Manger.		
9.	Consent validity	The Consent is issued under the provisions of the Water Act, 1974 and the Air Act, 1981 The Consent issued under the provision of the Water Act 1974 and the Air Act 1981 vide order No. AW-333573 dated: 28/09/2022 for the period up to <b>30.06.2027</b> for operation of <i>CETP for treating inorganic effluents generated from different industries.</i>		
10.	Source of water	BW		
11.	No. of Employees	30 No's		
12.	Water Pollution Control details :			
	W.C for	W.C in KLD	W.W gen in KLD	Mode of treatment and disposal
	Domestic	0.8	0.64	ST & SP
	<ul style="list-style-type: none"> <li>➤ CETP was not operating at the time of inspection due to power shut down. <i>Sample of treated effluent which was in the final treated collection tank was collected and handed over to the Board laboratory for the analysis.</i></li> <li>➤ The sample of treated effluent collected on 24.01.2024 which was non conforming to Board stipulated standards ie., ( Flouride 11 mg/L &gt;.2.0 mg/L) for this office has issued the notice with demand note on 1.04.2024</li> <li>➤ Further to verify the status, sample of treated effluent collected on 20.05.2024 which <b>conforms</b> to Board stipulated standards. The analysis report is herewith enclosed for your kind reference.</li> </ul>			
13.	Whether water meters provided for water consumption and effluent generation	They have provided meter for quantification of water consumption		

14.	Details of ETP if provided / details of CETP, if disposed to CETP and details of primary treatment facility	It is Common effluent treatment facility of capacity 100 KLD i. Neutralization tank (4 Nos.) connected with 5 Nos. of Dosing tank and each tank is added with bleaching powder, sodium meta bisulphate, Alum, sodium hydroxide and polyelectrolyte to adjust pH and for precipitation. ii. Blending tank (1 No.) with holding capacity 27626 Lts for pH correction. ii. Clarifier (parallel) I and clarifier-II v. Sludge holding tank 1 No. v. RO feed tank 1 No. vi. Pressure sand filters 2 Nos. ii. Activated carbon filters 1 No. ii. Ultra filtration x. Single stage RO with three passes of capacity 10 KL/hr. x. Filter press 1 No. xi. Final collection tank (1 No.) ii. RO rejection collection tank (1 No.) ii. MEE Plant (1 No.) with capacity 2 KL/hr.
15.	Details of STP if provided (capacity, technology and units of STP)	NA
16.	Comment on any illegal discharge of effluent/ sewage	There was no discharge of effluent or sewage disposal noticed at the time of inspection
17.	Details of sample collected if any?	During the inspection sample of treated trade effluent collected and submitted in the laboratory for analysis.
18.	Details of air pollution sources and control measure	1) The unit has one Boiler -1 TPH for which they have provided 20m above ground level chimney with dust collector and fuel used is briquette .  2) DG set of capacity 65 KVA, for which they have provided 6m Chimney AGL with acoustic enclosure.
19.	HWM Authorization validity	30.06.2027
20.	Observations	CETP was not in operation at the time of inspection due to power shutdown.


  
Environmental Officer,  
RO, Doddaballapura

**INSPECTION REPORT OF BHASKAR H G , EO, KSPCB,  
REGIONAL OFFICE-DODDABALLAPURA**

Sl.No	Particulars	Details		
1.	Name of the industry	M/s Musashi Auto Parts India Private Limited.		
2.	Address	Sy.No.53 to 56 & 61 to 62, Raghunathapura Village, Kasba Hobli, Doddaballapura Taluk, Bangalore Rural District-561203		
3.	Officer accompanied	Smt. Vijaya M, DEO		
4.	GPS co-ordinates	13°17'07.4"N 77°34'52.6"E		
5.	Date of inspection	07.08.2024		
6.	Activity / Product Manufactured	Large Orange O- 1370 Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace /basic oxygen furnace /hot rolling reheated furnace , Engineering Industries with Heat Treatment, Annealing, Quenching, Blackening, Spray Painting etc (Leaf Springs),Products made from Iron also in addition to steel using various furnaces, foundaries based on induction furnace		
7.	Size and category	Large- Orange		
8.	Persons contacted with mobile number	Sri M Venkateshwar , General manager Sri Srishyla, Safety Asst Manager		
9.	Consent validity.	The Consent issued by the Board under the provisions of the Water Act, 1974 and the Air Act,1981 is valid up to 30.09.2031 to manufacture the following: Transmission parts (2w/4w), steering parts and suspension parts 3500000 No's		
10.	Source of water	BW		
11.	No. of Employees	710 No's		
12.	Water Pollution Control details :			
	W.C for	W.C in KLD	W.W gen in KLD	Mode of treatment and disposal
	Domestic	45	40.5	Treated in STP of capacity 70 KLD – treated effluent is being utilized for on land for gardening
	Industrial process ( Washing after quenching and coolant liquid) ie.,	10	8.96	Treated in ETP of capacity 10KLD – treated effluent is being utilized for on land for gardening
	Cooling Water	13.0	00	Recycled back
13.	Whether water meters provided for water consumption and effluent generation	provided		

14.	Details of ETP if provided / details of CETP, if disposed to CETP and details of primary treatment facility	ETP provided of capacity 10 KLD			
15.	Details of STP if provided (capacity, technology and units of STP)	STP of capacity 70 KLD			
16.	Comment on any illegal discharge of effluent/ sewage	There was no discharge of effluent or sewage disposal at the time of inspection			
17.	Details of sample collected if any?	During the inspection sample of treated trade effluent collected and submitted in the laboratory for analysis.			
18.	Details of air pollution sources and control measure	Sl No.	Sources	APC System provided/Proposed	
		1	Sealed quench furnace-1 (LPG operated)	Common chimney of ht 15 mts AGL provided	
		2	Sealed quench furnace-2 (LPG operated))		
		3	Continues gas carbonizing furnace-1(LPG fired)	Common chimney of ht 15 mts AGL provided	
		4	Continues gas carbonizing furnace-2(LPG fired)*		
		5	Continues gas carbonizing furnace-3(LPG fired)*		
		6	Tempering furnace(electrically operated)	Common chimney of ht 15 mts AGL provided	
		7	DG set of 1500 KVA-3 nos		Individual chimney of ht 30mts AGL along with acoustic enclosure.
		8	DG set of 750 KVA-1	Chimney of ht 30mys AGL along with acoustic enclosure	
		9	Shot blasting machine-1(400kgs)*	Dust collector with chimney ht 15 mts AGL	
		10	Shot blasting machine-2(400kgs)*	Dust collector with chimney ht 15 mts AGL	
11	Shot blasting machine-	Dust collector with chimney			

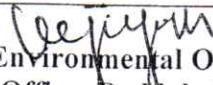
		3(350kgs)*	ht 15 mts AGL
		12 Shot blasting machine-4(350kgs)*	Dust collector with chimney ht 15 mts AGL
19.	HWM Authorization validity	Valid for the period upto 30.09.2025.	
20.	Hazardous and other waste generation and disposal		
21.	Details of storage area for hazardous and other wastes	They have provided a designated storage area for the other waste	
22.	<p>Observations:</p> <ol style="list-style-type: none"> <li>1. Industry was in operation engaged in manufacture of Transmission Parts (2W/4W), steering parts and suspension parts</li> <li>2. There was no responsible person to explain the functional &amp; operational status of STP &amp; ETP.</li> <li>3. Foul smell was felt near the STP area, sludge beds were empty and there is no sludge in the sludge drying beds this indicates that the STP was not in operation and it is septic and, which is a clear violation against the consent conditions and this is evident to the previous analysis report of treated sewage sample collected on 02.02.2024 is non conforms to the standards prescribed to the parameters specified for Fecal coliform is 3300 against to the standards less than MPN/100 ml. 5.</li> <li>4. Further it is noticed that none of your STP units have labeled and it is difficult to identify the treatment units.</li> <li>5. M.S. barrels stored in an open area without shelter.</li> </ol> <p>Notice issue for the above said non compliances</p>		

  
**Environmental Officer,**  
**RO, Doddaballapura**


**Inspection Report of Vijaya M, DEO,**  
**KSPCB, Regional Office, Doddaballapura**

Sl.No.	Particulars	Details		
1.	Name of the industry	M/s. Advance Cable Technologies Pvt. Ltd.		
2.	Address	Plot No. 10 & 14, KIADB Industrial area, Bashettihalli, Doddaballapur, Bengaluru Rural dist		
3.	GPS co-ordinates	13°15'35.2"N 77°33'25.9"E		
4.	Date of inspection	21.08.2024		
5.	Activity / Product Manufactured	Plastic wires and cables 1. - 1800 lakh meters/Month		
6.	Size and category	L/G		
7.	Persons contacted	Sri Sudhar Gowda, Production In charge		
8.	Consent validity	31.12.2034.		
9.	Source of water	BW		
10.	Water Pollution Control details :			
	W.C for	W.C in KLD	W.W gen in KLD	Mode of treatment and disposal
	Purpose	Quantity of water consumption	Quantity of waste water generation	Disposed to ST & SP
	Cooling	4.0	0.0	Recycled completely
	Domestic	8.0	6.4	Treated in STP and used for gardening
11.	Whether water meters provided for water consumption and effluent generation	provided		
12.	Details of ETP if provided / details of CETP, if disposed to CETP and details of primary treatment facility	There is no generation of trade effluent from the process		
13.	Details of STP if provided (capacity, technology and units of STP)	STP SBR technology – 20 KLD		
14.	If sewage is connected to BWSSB UGD, verify BWSSB bill and RR No.	-NO-		
15.	Comment on any illegal discharge of effluent/ sewage	-NO-		
16.	Details of sample collected if any?	During the inspection sample of treated effluent collected and submitted in the laboratory for analysis.		
17.	Details of air pollution sources and control measure	3x320 KVA DG set with chimney height of 3 mtr AGL.		
18.	HWM Authorization validity			
19.	Details of storage area for	They have not provided designated storage area for storage other waste materials such as wood		

	hazardous and other wastes	waste they have been directed to provide it under roof.
20.	<p>Observations:</p> <ul style="list-style-type: none"> <li>This office was inspected on 1.01.2024 and notice was issued to the industry for the non-compliances observed during the inspection notice vide No. 758 dated: 4.01.2024 and also notice issued on 20.02.2024 along with demand note to the industry for the sample of treated sewage collected for the analysis which is non conforming to the stipulated standards. For that industry has submitted the compliance report to this Office on 19.03.2024. To verify that, industry was inspected and sample of treated sewage collected and handed over to Board laboratory for the analysis.</li> </ul> <ol style="list-style-type: none"> <li>During inspection the industry was operating.</li> <li>STP was operating at the time of inspection and house keeping <sup>of</sup> the STP area is not good.</li> <li>They have not provided designated storage area for storage other waste materials; wood waste they have been directed to provide it under roof.</li> </ol> <p>Notice may issue to the industry for the non compliances observed during the inspection.</p>	

  
 Deputy Environmental Officer  
 Regional Office- Doddaballpura


**RO recommendation:** Notice issue to the industry for the above said non compliances.

  
 Environmental Officer  
 Regional Office- Doddaballpura

**Inspection Report of Bhaskar H G , Environmental Officer,**  
**KSPCB, Regional Office, Doddaballapura**

Sl.No.	Particulars	Details		
1.	Name of the industry	Pearl Global Industries Ltd., (Formerly Known as M/s.Webkraft Inc)		
2.	Address	No. S-18,19,20, KIADB Apparel Park, Doddaballapura taluk,, Bangalore Rural District		
3.	GPS co-ordinates	13°16'37.0"N 77°33'28.3"E		
4.	Officer accompanied	Smt Vijaya M, DEO		
5.	Date of inspection	7.08.2024		
6.	Activity / Product Manufactured	Garment Stitching unit 1. Masks-50,00,000 nos/Month 2. Stitching of Readymade Garments-6,25,000 nos/month		
7.	Size and category	L/G		
8.	Persons contacted with mobile number	Sri Sadhashiv Nayak, HR		
9.	Consent validity	CFO vide order No. AW-122144 dated: 19.01.2023 for the period up to 31.12..2034		
10.	Source of water	Outside tankers		
11.	Water Pollution Control details :			
	W.C for	W.C in KLD	W.W gen in KLD	Mode of treatment and disposal
	Purpose	Quantity of water consumption	Quantity of waste water generation	Disposed to ST & SP
	Domestic	90	72	Treated in STP and used for gardening
12.	Whether water meters provided for water consumption and effluent generation	-		
13.	Details of ETP if provided / details of CETP, if disposed to CETP and details of primary treatment facility	There is no generation of trade effluent from the process		
14.	Details of STP if provided (capacity, technology and units of STP)	STP		
15.	If sewage is connected to BWSSB UGD, verify BWSSB bill and RR No.	-NO-		
16.	Comment on any illegal discharge of effluent/ sewage	-NO-		
17.	Details of sample collected if any?	During the inspection sample of treated trade effluent collected and submitted in the laboratory		

		for analysis.
18.	Details of air pollution sources and control measure	2x250 KVA DG set with acoustics and chimney height of 6 mtr AGL. 1x500 KVA DG set with acoustics and chimney height of 7mtr AGL
19.	HWM Authorization validity	13.12.2024
20.	Details of storage area for hazardous and other wastes	Designated storage area has been provided.
21.	<p>Observations:</p> <ol style="list-style-type: none"> <li>1. During inspection the industry was operating and engaged in Stitching of Readymade Garments-</li> <li>2. STP of 45KLD capacity was operating to treat the sewage generate.</li> <li>3. There was no responsible &amp; technical person available to explain the functional &amp; operational status of STP.</li> <li>4. None of the STP units have labeled and it is difficult to identify the treatment units.</li> <li>5. Lot of floating materials &amp; algal growth was observed in the tanks and weeds were grown near the STP area.</li> <li>6. There is no proper access to the STP area to monitor the function &amp; operation of STP.</li> <li>7. Foul smell was felt near the STP, sludge beds were empty and there is no sludge in the sludge drying beds this indicates that the STP was not in operation and it is septic and it is not operating it may lead to the subsurface water pollution., which is a clear violation against the consent conditions</li> <li>8. Previous analysis report of your treated sewage collected on 24.01.2024 is not conforming to the prescribed standards w.r.t BOD – 81 mg/l (against the standards not &gt;10 mg/l), COD 344 mg/l (against the standards not &gt; 50 mg/l), Total Suspended Solids – 28 mg/l (against the standards not &gt; 20 mg/l) Ammonical Nitrogen – as N 29mg/l (against the standards not &gt; 5 mg/l) Total Nitrogen- 66 (against the standards not &gt; 10 mg/l) and Fecal coliform- 840000 (against the standards less than 100MPN/100ml). The parameters exceeding the standards it may results in contamination of ground water, soil contamination which effects flora and fauna.</li> <li>9. Log books were not maintained with regard to operation &amp; maintenance of STP and utilization of chemicals.</li> <li>10. Not maintained the records for treated sewage usage on land for gardening/landscape and the quantity of sludge generated and its disposal.</li> </ol> <p>notice issue for the above said non compliances</p>	

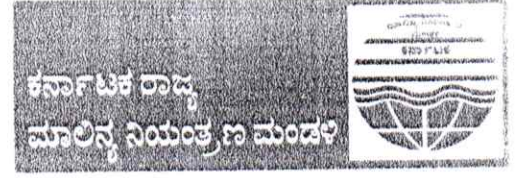
  
 Environmental Officer  
 Regional Office- Doddaballipura

## Regional Office - Doddaballapura

Karnataka State Pollution Control Board  
Urban Eco Park,  
100 Feet Road, 3rd Phase,  
Peenya Industrial Area,  
Bengaluru - 560 058.  
Telefax: 080-28396000

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ದೊಡ್ಡಬಳ್ಳಾಪುರ

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪಾಲೂಷಣ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,  
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನ್ಯಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,  
ಬೆಂಗಳೂರು-560 058.  
ದೂರವಾಣಿ : 080-28396000  
Email : dbpura@kspcb.gov.in



towards a cleaner Karnataka

Date 9 MAR 2024

No. PCB/ RO-DBR/Analysis Charges/2021-22/1334

DEMAND NOTE

To,

The Occupier,  
M/s. Stelis Biopharma Pvt. Ltd.,  
No. 2-D1, Obadenahalli, KIADB Industrial Area,  
3rd Phase, Doddaballapura,  
Bangalore rural dist-561203.

Sir,

Sub: Demand Note for Payment of Sampling & Analysis charges for analysis of effluent Samples collected under the Water (Prevention & Control of Pollution) Act-1974- reg.

- Ref: 1. MoEF Gazette Notification published from MoEF & CC (CPCB Notification No. Legal 42(3)/87 New Delhi Dt: 23.02.2022).  
2. Board official Memorandum No. PCB/744/COC/022/1096, Dt: 16.05.2022.  
3. Inspection of your Industry a sample collected by the officers on 02.02.2024.

\*\*\*\*\*

The Ministry of Environment, Forest & Climate change, (CPCB) New Delhi Notified the sampling and analysis charges for the effluents monitored from the Board vide Notification cited under ref(1). Accordingly, the Board has issued official Memorandum to collect the said charges with effect from 16.05.2022 vide letter cited under ref (2). In the Board has levy SGST-9%, +CGST-9% to the total analysis charges for the sewage and waste water collection treatment and disposal and other Environment protection Services since, the same is Notified under SAC code 998346 by coating the Board GSTIN No.29AAALKO537GIZ7.

During inspection to your unit a sample of Treated sewage effluent was collected by this office on 02.02.2024. Submitted analysis report from the CSO, Central Environmental Laboratory, Bangalore. The analysis fee demand note for Rs.5,800/- and the analysis report is found to be "Non-conforming" with respect to BOD, COD, Total Suspended Solids, Ammonical Nitrogen, Total Nitrogen and Fecal Coliform to the standards stipulated by the Board.

..2

The analyzed in the Central Environmental Laboratory of the Board and is found to be "Non-conforming" to the standards stipulated by the Board. Hence, you are here by informed to take notice for initiating necessary corrective action to upgrade the STP. Further, you are hereby informed to submit the compliance report to this office in this regard within 7 days from the date of this notice. The analysis report clearly indicates that you are not operating STP continuously & scientifically, so as to render the effluents confirm to standards. Please not that discharge of treated effluent in excess to the standards prescribed by the Board attracts penal & legal action as per the relevant provisions of Water Act & is a violation of consent conditions.

Accordingly, the sampling cum analysis charges including SGST & CGST charges is levied as follows:


Sl. No	Particulars	Amount levied in Rs.	
1.	Sampling charges	1050-00	6,850 -00
2.	Treated sewage analysis charges	5,800-00	
	SGST @ 9% & CGST @ 9%		1,233 -00
	Grand Total		8,083 -00

Hence, you are hereby informed to pay the sampling and analysis charges inclusive of SGST & CGST of Rs. 8,083/- through RTGS/ NEFT bearing Account No.510101005832178, UNION BANK OF INDIA (e-Corporation Bank) Peenya Branch, Peenya 2nd Stage, Bangalore-560 058, IFSC Code-UBIN0907634 within 7 days from the date of receipt of this letter.

Note: Please note that Analysis report and invoice copy will be sent o you only after payment of charges quoted above towards analysis of sample & you are hereby informed to send the industry GST Number

The receipt of this Notice may please be acknowledged

Yours faithfully,

  
Environmental Officer  
Regional Office, Doddaballapura



No. PCB/ RO-DBR/Analysis Charges/2023-24/99 |

Date:

17 JAN 2024

**DEMAND NOTE**

To,

The Occupier,  
M/s. Himthsingka Seide Ltd.,  
No.23/A, KIADB, Veerapura  
Doddaballapura Tq,  
Bangalore Rural Dist – 561203.

Sir,

Sub: Demand Note for Payment of Sampling & Analysis charges for analysis of effluent Samples collected under the Water (Prevention & Control of Pollution) Act-1974- reg.

- Ref: 1. MoEF Gazette Notification published from MoEF & CC (CPCB Notification No. Legal 42(3)/87 New Delhi Dt: 23.02.2022).  
2. Board official Memorandum No. PCB/744/COC/022/1096, Dt: 16.05.2022.  
3. Inspection of your Industry a sample collected by the officers on 31.01.2024.

\*\*\*\*\*

The Ministry of Environment, Forest & Climate change, (CPCB) New Delhi Notified the sampling and analysis charges for the effluents monitored from the Board vide Notification cited under ref(1). Accordingly, the Board has issued official Memorandum to collect the said charges with effect from 16.05.2022 vide letter cited under ref (2). In the Board has levy SGST-9%, +CGST-9% to the total analysis charges for the sewage and waste water collection treatment and disposal and other Environment protection Services since, the same is Notified under SAC code 998346 by coating the Board GSTIN No.29AAALK0537G1Z7.

During inspection to your unit a sample of combined trade effluent was collected by this office on 31.01.2024. In the mean while, the analysis fee demand note for Rs.5,800/- is submitted from the CSO, Central Environmental Laboratory, Bangalore along with analysis report. And the analysis report is found to be "Non-conforming" with respect to BOD & COD to the standards stipulated by the Board.

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/2/

Hence you are hereby informed to take notice for initiating necessary corrective action. Further, you are hereby informed to submit the compliance report to this office in this regard within 7 days from the date of this notice.

Accordingly, the sampling cum analysis charges including SGST & CGST charges is levied as follows:

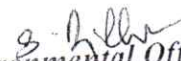
Sl. No	Particulars	Amount levied in Rs.	
1.	Sampling charges	1050-00	6,850-00
2.	Combined trade effluent analysis charges	5,800-00	
	SGST @ 9% & CGST @ 9%		1,233 -00
	<b>Grand Total</b>		<b>8,083 -00</b>

Hence, you are hereby informed to pay the sampling and analysis charges inclusive of SGST & CGST of Rs. 8,083/- through RTGS/ NEFT bearing Account No.510101005832178, UNION BANK OF INDIA (e-Corporation Bank) Peenya Branch, Peenya 2nd Stage, Bangalore-560 058, IFSC Code-UBIN0907634 within 7 days from the date of receipt of this letter.

Note: Please note that Analysis report and invoice copy will be sent to you only after payment of charges quoted above towards analysis of sample & you are hereby informed to send the industry GST Number.

The receipt of this Notice may please be acknowledged.

Yours faithfully,

  
Environmental Officer  
Regional Office, Doddaballapura

Regional Office - Doddaballapura  
Karnataka State Pollution Control Board  
Urban Eco Park,  
100 Feet Road, 3rd Phase,  
Peenya Industrial Area,  
Bengaluru - 560 058.  
Telefax: 080-28396000

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ದೊಡ್ಡಬಳ್ಳಾಪುರ  
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಸಂಘಟನೆ  
ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,  
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನ್ಯಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,  
ಬೆಂಗಳೂರು-560 058.  
ದೂರವಾಣಿ : 080-28396000  
Email : dbpura@kspcb.gov.in



towards a cleaner Karnataka

No. PCB/ DBR/Analysis Charges/2023-24/16

Date: 07 APR 2024

**DEMAND NOTE**

To,  
The Occupier,  
M/s. Indigo Blues,  
Plot No.2, KIADB Industrial Area,  
Bashettihalli, Doddaballapura,  
Bangalore Rural District-561203.

Sir,

Sub: Demand Note for Payment of Sampling & Analysis charges for analysis of effluent Samples collected under the Water (Prevention & Control of Pollution) Act-1974- reg.

Ref: 1. MoEF Gazette Notification published from MoEF & CC (CPCB Notification No. Legal 42(3)/87 New Delhi Dt: 23.02.2022).

2. Board official Memorandum No. PCB/744/COC/022/1096, Dt: 16.05.2022.

3. Inspection of the Industry by the officers of this office on 29.02.2024.

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The Ministry of Environment, Forest & Climate change, (CPCB) New Delhi Notified the sampling and analysis charges for the effluents monitored from the Board vide Notification cited under ref(1). Accordingly, the Board has issued official Memorandum to collect the said charges with effect from 01.07.2016 vide letter cited under ref (2). In the meanwhile, the Board has issued Circular to vide ref(3) levy SGST-9%,+CGST-9% to the total analysis charges for the sewage and waste water collection treatment and disposal and other Environment protection Services since, the same is Notified under SAC code 998346 by coating the Board GSTIN No.29AAALKO537GIZ7.

During inspection to your unit a sample of ETP outlet after secondary clarifier & RO outlet from final treated collection tank effluent was collected from your factory by this office on 29.02.2024. Submitted analysis report from the CSO, Central Environmental Laboratory, Bangalore. The analysis fee demand note for Rs.11,860/- and the analysis report is found to be "Non-conforming" with respect to TSS, BOD, COD and Lead as Pb to the standards stipulated by the Board.

And same was analyzed in the Central Environmental Laboratory of the Board and is found to be non-conforming to the standards stipulated by the Board. Hence you are here by informed to take notice for initiating necessary corrective action. Further, you are hereby informed to submit the compliance report to this office in this regard within 7 days from the date of this notice.

Accordingly, the sampling cum analysis charges including SGST & CGST charges is levied as follows:


Sl. No	Particulars	Amount levied in Rs.	
1	Sampling charges (1050+500)	1,550-00	
2	ETP outlet after secondary clarifier effluent Analysis charges	5,930-00	
3	RO outlet from final treated collection tank effluent Analysis charges	5,930-00	13,410-00
	SGST @ 9% & CGST @ 9%		2,414-00
	<b>Grand Total</b>		<b>15,824-00</b>

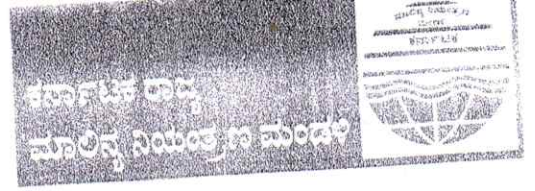
Hence, you are hereby informed to pay the sampling and analysis charges inclusive of SGST & CGST of Rs. 15,824/- through RTGS/ NEFT bearing Account No.510101005832178, UNION BANK OF INDIA (e-Corporation Bank) Peenya Branch, Peenya 2nd Stage, Bangalore-560 058, IFSC Code-UBIN0907634 within 7 days from the date of receipt of this letter.

Note: Please note that Analysis report and invoice copy will be sent o you only after payment of charges quoted above towards analysis of sample & you are hereby informed to send the industry GST Number.

The receipt of this Notice may please be acknowledged.

Yours faithfully,

  
Environmental Officer  
Regional Office, Doddaballapura



towards a cleaner Karnataka

Date: 16 APR 2024

No. PCB/DBPura/Analysis Charges/2024-25/M9

DEMAND NOTE

To,  
The Occupier,  
M/s. Musashi Auto Parts India Pvt, Ltd.,  
Sy. No.53 to 56 & 61 to 62, Raghunathapura Village,  
Kasaba Hobli, Doddaballapura Tq,  
Bangalore Rural District-561203.

Sir,

Sub: Demand Note for Payment of Sampling & Analysis charges for Borewell Water samples collected under the Water (Prevention & Control of Pollution) Act-1974- reg.

Ref: 1.MoEF Gazette Notification published from MoEF & CC (CPCB Notification No. Legal 42(3)/87 New Delhi Dt: 23.02.2022).

2. Board official Memorandum No. PCB/744/COC/022/1096, Dt: 16.05.2022.

3. Inspection of your Industry a sample collected by the officers on 02.02.2024.

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The Ministry of Environment, Forest & Climate change, (CPCB) New Delhi Notified the sampling and analysis charges for the effluents monitored from the Board vide Notification cited under ref(1). Accordingly, the Board has issued official Memorandum to collect the said charges with effect from 16.05.2022 vide letter cited under ref (2). In the Board has levy SGST-9%,+CGST-9% to the total analysis charges for the sewage and waste water collection treatment and disposal and other Environment protection Services since, the same is Notified under SAC code 998346 by coating the Board GSTIN No.29AAALKO537G1Z7.

During inspection to your unit a sample of water collected from Borewell located within the premises by this office on 02.02.2024. Submitted analysis report from the CSO, Central Environmental Laboratory, Bangalore and the analysis fee demand note for Rs.11,000/-. The analysis report is found to be "Non-conforming" with respect to TDS, Chloride, Total Hardness, Calcium, Magnesium, Total Alkalinity and Manganese to the standards stipulated by the Board.

Hence you are here by informed to take notice for initiating necessary corrective action. Further, you are hereby informed to submit the compliance report to this office in this regard within 7 days from the date of this notice.

Accordingly, the sampling cum analysis charges including SGST & CGST charges is levied as follows:


Sl. No	Particulars	Amount levied in Rs.	
1.	Sampling charges	1,050-00	
2.	Borewell water sample analysis charges		
		11,000-00	12,050-00
	SGST @ 9% & CGST @ 9%		2,169-00
	<b>Grand Total</b>		<b>14,219-00</b>

Hence, you are hereby informed to pay the sampling and analysis charges inclusive of SGST & CGST of Rs. 14,219/- through RTGS/NEFT bearing Account No.510101005832178, UNION BANK OF INDIA (e-Corporation Bank) Peenya Branch, Peenya 2nd Stage, Bangalore-560 058, IFSC Code-UBIN0907634 within 7 days from the date of receipt of this letter.

Note: Please note that Analysis report and invoice copy will be sent o you only after payment of charges quoted above towards analysis of sample & you are hereby informed to send the industry GST Number.

The receipt of this Notice may please be acknowledged.

Yours faithfully,

  
Environmental Officer  
Regional Office, Doddaballapura

Regional Office - Doddaballapura  
Karnataka State Pollution Control Board  
Urban Eco Park,  
100 Feet Road, 3rd Phase,  
Peenya Industrial Area,  
Bengaluru - 560 058.  
Telefax: 080-28396000

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ದೊಡ್ಡಬಳ್ಳಾಪುರ  
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
ಅರ್ಬನ್ ಇಕೋ-ಪಾರ್ಕ್,  
100 ಅಡಿ ರಸ್ತೆ, 3ನೇ ಹಂತ, ಪೀನ್ಯಾ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,  
ಬೆಂಗಳೂರು-560 058.  
ದೂರವಾಣಿ : 080-28396000  
Email : dbpura@kspcb.gov.in



towards a cleaner Karnataka

Date 120 FEB 2024

No. PCB/ RO-DBPura/Analysis Charges/2023-24/96 (

**DEMAND NOTE**

To,

The Occupier,  
M/s. Advance Cable Technologies (P) Ltd.,  
Unti-I, Plot No 10 & 14, Sy.No.95,  
KIADB Industrial Area, Ellupura,  
Doddaballapura Tq,  
Bangalore Rural District-561203.

Sir,

Sub: Demand Note for Payment of Sampling & Analysis charges for analysis of effluent  
Samples collected under the Water (Prevention & Control of Pollution) Act-1974- reg.

Ref: 1.MoEF Gazette Notification published from MoEF & CC (CPCB Notification No.  
Legal 42(3)/87 New Delhi Dt: 23.02.2022).

2. Board official Memorandum No. PCB/744/COC/022/1096, Dt: 16.05.2022.

3. Inspection of your Industry a sample collected by the officers on 01.01.2024.

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The Ministry of Environment, Forest & Climate change, (CPCB) New Delhi Notified the sampling and analysis charges for the effluents monitored from the Board vide Notification cited under ref(1). Accordingly, the Board has issued official Memorandum to collect the said charges with effect from 16.05.2022 vide letter cited under ref (2). In the Board has levy SGST-9%, +CGST-9% to the total analysis charges for the sewage and waste water collection treatment and disposal and other Environment protection Services since, the same is Notified under SAC code 998346 by coating the Board GSTIN No.29AAALKO537GIZ7.

During inspection to your unit a sample of Treated sewage effluent was collected by this office on 01.01.2024. In the mean while, the analysis fee demand note for Rs.5,650/- is submitted from the CSO, Central Environmental Laboratory, Bangalore along with analysis report. And the analysis report is found to be "Non-conforming" with respect to BOD, TSS, Ammonical Nitrogen, Total Nitrogen and Fecal Coliform to the standards stipulated by the Board.

Hence, you are hereby informed to take notice for initiating necessary corrective action to upgrade the STP. Further, you are hereby informed to submit the compliance report to this office in this regard within 7 days from the date of this notice. The analysis report clearly indicates that you are not operating STP continuously & scientifically, so as to render the effluents conform to standards. Please note that discharge of treated effluent in excess to the standards prescribed by the Board attracts penal & legal action as per the relevant provisions of Water Act & is a violation of consent conditions.


Accordingly, the sampling cum analysis charges including SGST & CGST charges is levied as follows:

Sl. No	Particulars	Amount levied in Rs.	
1.	Sampling charges	1050-00	6,700 -00
2.	Treated sewage analysis charges	5,650-00	
	SGST @ 9% & CGST @ 9%		1,206 -00
	<b>Grand Total</b>		<b>7,906 -00</b>

Hence, you are hereby informed to pay the sampling and analysis charges inclusive of SGST & CGST of Rs. 7,906/- through RTGS/ NEFT bearing Account No.510101005832178, UNION BANK OF INDIA (e-Corporation Bank) Peenya Branch, Peenya 2nd Stage, Bangalore-560 058, IFSC Code-UBIN0907634 within 7 days from the date of receipt of this letter.

Note: Please note that Analysis report and invoice copy will be sent to you only after payment of charges quoted above towards analysis of sample & you are hereby informed to send the industry GST Number.

The receipt of this Notice may please be acknowledged.

Yours faithfully,  
  
**Regional Officer**  
 Regional Office, Doddaballapura



No/KSPCB/RO-DBP/SCN/2023-24/758

Date: 10 JAN 2024

\\RPAD//  
||SHOW CAUSE NOTICE||

To,  
The Occupier,  
M/s. Advance Cable Technologies (P) Ltd.,  
Plot No 10 & 14, KIADB Industrial Area,  
Doddaballapura,  
Bangalore Rural District-561203

Sir,

Sub: Non Compliance with the provisions of Water (Prevention & Control of Pollution) Act, 1974 –reg.

- Ref: 1. Board Office Combined Consent Order No.AW-112149, Dated: 30.12.2019.  
2. This office notice no.306, dated 10.07.2023.  
3. Inspection of your industry by the undersigned on 01.01.2024.

\*\*\*\*\*

With reference to the above subject, M/s. Advance Cable Technologies (P) Limited is an existing industry engaged in manufacturing of Plastic wires and Cables-1800 LMT. You have obtained consent for operation under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the same is valid for the period upto 31.12.2034.

In view of the public complaint on 31.12.2023, industry was inspected on 01.01.2024. During inspection following observations were made:

- The Industry was operating at the time of inspection and engaged in manufacturing of cables and wires.
- STP of capacity 20 KLD is installed to treat the sewage generated for the industry during the inspection the STP not function properly and STP unit are not maintained.
- Not displayed the STP flow diagram and not mentioned the capacity of STP.
- The house keeping in the STP area was poor.
- Not provided flow meter at the outlet of the STP.
- Not maintained the logbook for the STP.
- You are required to obtain authorization under HWM Rules, 2016 for generation, storage and disposal of used oil, waste residues containing oil.

327  
In view of above, you are hereby called upon to **SHOW CAUSE** within 7 days from the date of receipt of this notice as to why this office shall not recommend to initiate the action under provisions of Water (Prevention & Control of Pollution) Act, 1974.

The receipt of this notice may be acknowledged.

Yours faithfully,

  
Environmental Officer  
Regional Office, Doddaballapura



**ADVANCE CABLE**

TECHNOLOGIES (P) LTD

G-1, Sunrise Serenity, No.1, 40 Ft. Road, M.R. Garden, Geddalahalli,  
Aswathnagar, Bangalore - 560 094.

Ph : + 91-80-23516733, 23516734 Fax : + 91-80-23516732

E-mail: sales@advancecable.in / office@advancecable.in  
Date: 16.01.2024

To,

The Environment Officer,

Regional office Doddaballapur,

Ref : No/KSPCB/RO-DBP/SCN/2023-24/758 ,Dated 04.01.2024.

Sub: Reply to your Show Cause Notice dated 04.01.2024 and observation of your inspection dated 01.01.2024 .

Dear Sir/Madam

With ref to your above notice we are submitting pointwise reply in respect of our factory " Advance Cable Technologies Pvt Ltd " situated at plot No.10&14, Survey No .95, KIADB Industrial Area , Doddaballapura,Bangalore Rural Dist-561203.


- 1.we are engaged in manufacturing of plastic wires & cables.
2. We have installed STP of 20 KLD to treat the sewage generated for industry but we are utilising only 8 KLD of water for domestic purpose & treated in STP of capacity 20KLD and utilized on land for gardening within the premises & 4 KLD of industrial purposes for cooling which is completely recycled & reused .
- 3.We have displayed the STP flow diagram and also mentioned the capacity 20KLD in front of STP gate.photo attached.
- 4.We have improved the house keeping in STP area & it will be maintained.Photo attached.
5. We have provided flow metre at the outlet of STP. Photo attached.
- 6.We have maintained the logbook for STP. Copy attached.
- 7.We will shortly apply to obtain authorisation under HWM Rules , 2016 for generation , storage and disposal of used oil, waste residues containing oil.

Kindly acknowledge the receipt.

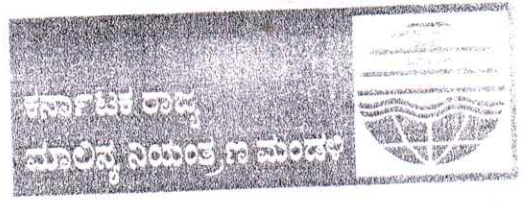
Thanking you,

Yours Faithfully

For Advance Cable Technologies Pvt Ltd

  
Authorised signatory





No. PCB/ DBR/Analysis Charges/2023-24/1320

Date: 05 MAR 2024

DEMAND NOTE

To,

The Occupier,  
M/s. Pearl Global Industries Ltd.,  
(Formerly known as Webkraft Inc)  
Plot No.18,19,20, KIADB Apparel Park,  
Doddaballapura - 561203.  
Bangalore Rural District.

Sir,

Sub: Demand Note for Payment of Sampling & Analysis charges for analysis of effluent Samples collected under the Water (Prevention & Control of Pollution) Act-1974- reg.

Ref: 1.MoEF Gazette Notification published from MoEF & CC (CPCB Notification No. Legal 42(3)/87 New Delhi Dt: 23.02.2022).

2. Board official Memorandum No. PCB/744/COC/022/1096, Dt: 16.05.2022.

3. Inspection of your Industry a sample collected by the officers on 24.01.2024.

\*\*\*\*\*

The Ministry of Environment, Forest & Climate change, (CPCB) New Delhi Notified the sampling and analysis charges for the effluents monitored from the Board vide Notification cited under ref(1). Accordingly, the Board has issued official Memorandum to collect the said charges with effect from 16.05.2022 vide letter cited under ref (2). In the Board has levy SGST-9%,+CGST-9% to the total analysis charges for the sewage and waste water collection treatment and disposal and other Environment protection Services since, the same is Notified under SAC code 998346 by coating the Board GSTIN No.29AAALKO537GIZ7.

During inspection to your unit a sample of Treated sewage effluent was collected by this office on 24.01.2024. Submitted analysis report from the CSO, Central Environmental Laboratory, Bangalore. The analysis fee demand note for Rs.5,800/- The analysis report is found to be "Non-conforming" with respect to BOD, COD, TSS, Ammonia as N, Total Nitrogen and Fecal coliform to the standards stipulated by the Board.

Hence, you are hereby informed to take notice for initiating necessary corrective action to upgrade the STP. Further, you are hereby informed to submit the compliance report to this office in this regard within 7 days from the date of this notice. The analysis report clearly indicates that you are not operating STP continuously & scientifically, so as to render the effluents conform to standards. Please note that discharge of treated effluent in excess to the standards prescribed by the Board attracts penal & legal action as per the relevant provisions of Water Act & is a violation of consent conditions.

Accordingly, the sampling cum analysis charges including SGST & CGST charges is levied as follows:


Sl. No	Particulars	Amount levied in Rs.	
1.	Sampling charges	1050-00	6,850 -00
2.	Treated sewage effluent analysis charges	5,800-00	
	SGST @ 9% & CGST @ 9%		1,233 -00
	Grand Total		8,083 -00

Hence, you are hereby informed to pay the sampling and analysis charges inclusive of SGST & CGST of Rs. 8,083/- through RTGS/ NEFT bearing Account No.510101005832178, UNION BANK OF INDIA (e-Corporation Bank) Peenya Branch, Peenya 2nd Stage, Bangalore-560 058, IFSC Code-UBIN0907634 within 7 days from the date of receipt of this letter.

Note: Please note that Analysis report and invoice copy will be sent to you only after payment of charges quoted above towards analysis of sample & you are hereby informed to send the industry GST Number.

The receipt of this Notice may please be acknowledged.

Yours faithfully,

  
Environmental Officer  
Regional Office, Doddaballapura



TC-5487



## ANNEXURE-III

KARNATAKA STATE POLLUTION CONTROL BOARD  
CENTRAL ENVIRONMENTAL LABORATORYMoEF RECOGNISED ENVIRONMENTAL LABORATORY  
ISO/IEC 17025:2017 accredited Testing Laboratory by NABL vide Certificate Number TC-5487  
ISO 9001:2015 and ISO 45001:2018 CERTIFIED LABORATORYWebsite:  
<http://kspcb.karnataka.gov.in>  
ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ. "ನಿಸರ್ಗ ಭವನ",  
7 ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
ಬಿವನಗರ, ಬೆಂಗಳೂರು-560079  
K.S.P.C.B., "Nisarga Bhavana"  
7<sup>th</sup> D Cross, Thimmaiah Road,  
Shivanagar, Bengaluru-560079

## ANALYSIS REPORT (ACCREDITED PARAMETERS)

Date: 13.06.2024

NAME OF THE INDUSTRY :	M/s. Eco Green Solution System Pvt. Ltd., Plot No. 48-A4, KIADB Indl area, Ellupura, Doddaballapura Tq, Bengaluru Rural Dist.	Page 1 of 1
SAMPLE COLLECTED BY :	Smt. Vijaya M., DEO RO: Doddaballapura	DATE OF COMMENCEMENT OF TEST : 21.05.2024
DATE OF COLLECTION :	20.05.2024	DATE OF COMPLETION OF TEST : 31.05.2024
DATE OF RECEIPT :	21.05.2024	SAMPLE REPORT NO: WW-434
PARTICULARS:	Treated trade effluent	SAMPLE NO : WW-434

Sl No	Parameters	Unit	Standard	Result	Test Method
1	pH	-	6.0-9.0	8.2	IS 3025 (Part 11): 2022
2	Total Suspended Solids	mg/L	100	4.0	IS 3025 (Part 17): 2012
3	Oil and Grease	mg/L	10	BDL	APHA 23 <sup>rd</sup> edition (5520B): 2017
4	Biochemical Oxygen Demand @ 27°C for 3 days	mg/L	100	3.0	IS 3025 (Part 44): 2019
5	Chemical Oxygen Demand	mg/L	250	24	IS 3025 (Part 58): 2017
6	Fluoride as F	mg/L	2.0	0.11	IS 3025 (Part 60): 2019
7	Sulphide as S	mg/L	2.0	BDL	APHA 23 <sup>rd</sup> edition (4500-S2- F): 2017
8	Chloride as Cl	mg/L	1000	8.0	IS 3025 (Part 32): 2019
9	Phenolic Compounds as C <sub>6</sub> H <sub>5</sub> OH	mg/L	1.0	BDL	IS 3025 (Part 43): 2019
10	Sulphate as SO <sub>4</sub>	mg/L	1000	2.0	IS 3025 (Part 24): 2019
11	Cyanide as CN	mg/L	0.2	BDL	IS 3025 (Part 27): 2021
12	Copper as Cu	mg/L	3.0	BDL	IS 3025 (Part 42): 2019
13	Zinc as Zn	mg/L	15	0.137	IS 3025 (Part 49): 2019
14	Iron as Fe	mg/L	3.0	BDL	IS 3025 (Part 53): 2019
INFERENCE		Conforms to prescribed standards			

- Note: 1. The above results pertain only to the sample tested.  
2. The report shall not be reproduced without the written approval of the laboratory.  
3. Samples will be stored for a period of 15 days from the date of issue of report.  
4. BDL: Below Detection Level in mg/L

Oil and Grease:1.0;Sulphide as S:2.0;Phenolic Compounds as C<sub>6</sub>H<sub>5</sub>OH:0.1;Cyanide as CN:0.03;  
Copper as Cu:0.05;Iron as Fe:0.2;

  
Authorized Signatory (Chemical)



## KARNATAKA STATE POLLUTION CONTROL BOARD

## CENTRAL ENVIRONMENTAL LABORATORY

ಕರ್ನಾಟಕ ಸರ್ಕಾರ, ನಿರ್ಮಲತೆ ಇಲಾಖೆ,  
 ೭ ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
 ಶಿವನಗರ, ಬೆಂಗಳೂರು-೫೬೦೦೭೯

MoEF RECOGNISED ENVIRONMENTAL LABORATORY  
 ISO 9001:2015 and ISO 45001:2018 CERTIFIED LABORATORY

K.S.P.C.B., "Nisarga Bhavan"  
 7<sup>th</sup> D Cross, Thimmaiah Road,  
 Shivanagar, Bengaluru-560079


**ANALYSIS REPORT**

Date: 13.06.2024

NAME OF THE INDUSTRY :	M/s. Eco Green Solution System Pvt. Ltd., Plot No. 48-A4, KIADB Indl area, Ellupura, Doddaballapura Tq, Bengaluru Rural Dist.	Page 1 of 1
SAMPLE COLLECTED BY :	Smt. Vijaya M., DEO RO: Doddaballapura	DATE OF COMMENCEMENT OF TEST : 21.05.2024
DATE OF COLLECTION :	20.05.2024	DATE OF COMPLETION OF TEST : 31.05.2024
DATE OF RECEIPT :	21.05.2024	SAMPLE REPORT NO: WW-434A
PARTICULARS:	Treated trade effluent	SAMPLE NO : WW-434

Sl No	Parameters	Unit	Standard	Result	Test Method
1	Fixed Dissolved Solids	mg/L	2100	54	IS 3025 (Part 18):2022
2	Trivalent Chromium	mg/L	2.0	BDL	IS 3025 (Part 52):2019
<b>INFERENCE</b>		<b>Conforms to prescribed standards</b>			

- Note: 1. The above results pertain only to the sample tested.  
 2. The report shall not be reproduced without the written approval of the laboratory.  
 3. Samples will be stored for a period of 15 days from the date of issue of report.  
 4. BDL: Below Detection Level in mg/L  
 Trivalent Chromium:0.05;

  
 Authorized Signatory (Chemical)  
 (Dr. B.M. Sreedhara Nayaka)  
 Scientific Officer

----End of Report----



//BY RPAD//

ANNEXURE-IV

No. KSPCB/RO-DBP/BA/12-13/5/ 2024-25/ 394

Date: 22 AUG 2024

To,  
The Occupier,  
M/s. Himathsingka Seide Ltd.,  
Plot No. 23/A , KIADB Industrial Area,  
Veerapura, Doddabalapura Taluk,  
Bengaluru Rural District.

Sir,

**Sub:** - Non-Compliance under the Provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 & Hazardous & Other Wastes (Management, & Transboundary) Movement Rules, 2016 - reg.

- Ref:** 1. Combined consent order No.AW- 331896, PCB ID: 10698, dtd.23.06.2022.  
2. HWM authorization No.336708 PCB ID: 10698, dt. 07.03.2023.  
3. Sample of combined trade effluent collected by this office on 31.01.2024.  
4. Inspection of your industry by the undersigned along with DEO of this office on 07.08.2024.

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With reference to the above, your industry was inspected by the undersigned along with DEO on 07.08.2024 vide ref (4) to verify the compliance to the consent and authorization conditions. During inspection following observations were made.

1. Your industry was under operation and engaged in manufacturing of Spun silk, Cotton and blended fabrics, Dyeing of Silk Yarn, Pile Fabrics and Natural Silks.
2. You are operating STP of 60KLD followed by RO-1 and EPR- RO-2 (effluent Recycling Plant) to treat sewage generated and ETP of capacity 400KLD followed by 3 stage RO followed by MEE & ATFD to treat the process effluent.
3. Previous analysis report of the combined trade effluent collected on 31.01.2024 reveals is not conforming to the prescribed standards w. r. t BOD – 13 mg/l (against the standards not >10 mg/l), COD 88 mg/l (against the standards not > 50 mg/l).

The above parameters analyzed indicates that the operation and maintenance of you STP , ETP & RO is not scientifically and continuously and you are discharging the untreated sewage to the garden, thereby causing water & environmental pollution in the area, which is a clear violation against the consent conditions and you are solely responsible.

In view of the above non compliance you are hereby called upon to **“Show Cause”** within 7 days from the date of receipt of this notice, as to why this office shall not recommend the Board to **withdraw the consent issued upto 30.06.2026 and authorization issued under H & OW (M & TM) Rules, 2016 issued upto 30.06.2026** and to initiate action against your industry under Section 33 (A) of Water (Prevention & Control of Pollution) Act 1974 and 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

Kindly acknowledge the receipt of this notice

  
Environmental Officer  
RO Doddaballpura  




//BY RPAD//

No. KSPCB/RO-DBP/SCN/2024-25/೩೧೩

Date: 22 AUG 2024

To,  
The Occupier,  
M/s. Indigo Blues,  
Plot No. 2 , KIADB Industrial Area,  
Doddabalapura Taluk,  
Bengaluru Rural District.

Sir,

**Sub:** - Non-Compliance under the Provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 & Hazardous & Other Wastes (Management, & Transboundary) Movement Rules, 2016 - reg.

- Ref:** 1. Combined consent order No.AW- 339791, PCB ID: 11661, dtd.26.09.2023.  
2. HWM authorization No.341847 PCB ID: 11661, dt09.02.2024.  
3. Sample of treated effluent, RO outlet & treated sewage collected by this office on 29.02.2024.  
4. Inspection of your industry by the undersigned along with DEO of this office on 07.08.2024.

----//-----

With reference to the above, your industry was inspected by the undersigned along with DEO on 07.08.2024 vide ref (4) to verify the compliance to the consent and authorization conditions. During inspection following observations were made.


1. Your industry was under operation and engaged in garment stitching, washing activity and garment dyeing activity.
2. You are operating STP of 50KLD capacity to treat the sewage generated, trade effluent generated from washing & dyeing is treated in ETP of 700KLD capacity followed by 4 stage RO & RO permeate is taken back to process and RO rejects treated in MEE followed by ATFD.
3. Previous analysis report for the samples collected on 29.02.2024 of treated sewage , ETP outlet after secondary clarifier & RO outlet from final treated collection tank reveals as follows
  - a. Treated **sewage** is not conforming to the prescribed standards w.r.t BOD – 19 mg/l (against the standards not >10 mg/l), COD 208 mg/l (against the standards not > 50 mg/l), Total Nitrogen- 29 (against the standards not > 10 mg/l) .
  - b. Sample of effluent collected at ETP outlet after secondary clarifier is not conforming to the prescribed standards w.r.t Total Suspended Solids 126 mg/l

(against the standards 100 mg/l), BOD – 156 mg/l (against the standards 30 mg/l), COD 576 mg/l (against the standards 250 mg/l), Lead as Pb- 1.067 (against the standards not > 0.1 mg/l).

- c. Sample of RO outlet from final treated collection tank BOD – 41 mg/l (against the standards 30 mg/l),
4. The above parameters analyzed indicates that the operation and maintenance of you STP , ETP & RO is not scientifically and you are utilizing the treated sewage to the garden; which is non conforms to discharging standards which is a clear violation against the consent conditions and you are solely responsible.

In view of the above non compliance you are hereby called upon to “**Show Cause**” within 7 days from the date of receipt of this notice, as to why this office shall not recommend the Board to **withdraw the consent issued upto 30.06.2028 and authorization issued under H & OW (M & TM) Rules, 2016 issued upto 30.06.2028** and to initiate action against your industry under Section 33 (A) of Water (Prevention & Control of Pollution) Act 1974 and 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

Kindly acknowledge the receipt of this notice

  
Environmental Officer  
RO, Doddaballpura



//BY RPAD//

No. KSPCB/RO-DBP/LO/SCN /2024-25/ 392

Date: 122 AUG 2024

To,  
The Authorized Signatory,  
M/s. Musashi Auto Parts India Private limited.,  
Sy Nos. 52/1, 52/2P, 53P, 54/1P, 55, 56, 56/1, 61/1, 61/2,  
61/3, 62/1 & 62/2, KIADB Industrial Area 3<sup>rd</sup> Phase,  
Raghunathapura village, Kasba Hobli, Doddabalapura Taluk,  
Bengaluru Rural District.

Sir,

**Sub:** - Non-Compliance under the Provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 & Hazardous & Other Wastes (Management, & Transboundary) Movement Rules, 2016 - reg.

**Ref:** 1. Combined consent order No.AW- 327194, PCB ID: 10754, dtd.30.09.2021.  
2. HWM authorization No.3283413, PCB ID: 10754, dt. 25.11.2021.  
3. Sample of treated sewage collected by this office on 02.02.2024.  
4. Inspection of your industry by the undersigned along with DEO of this office on 07.08.2024.

-----

With reference to the above, your industry was inspected by the undersigned along with DEO on 07.08.2024 vide ref (4) to verify the compliance to the consent and authorization conditions. During inspection following observations were made.

1. You are operating the industry and engaged in manufacture of Transmission Parts (2W/4W), steering parts and suspension parts.
2. You are operating STP of 70KLD capacity to treat the sewage generated and 10KLD ETP to treat the trade effluent generated.
3. There was no responsible person to explain the functional & operational status of STP & ETP.
4. Foul smell was felt near the STP area, sludge beds were empty and there is no sludge in the sludge drying beds this indicates that the STP was not in operation and it is septic and it is not operating and, which is a clear violation against the consent conditions and this is evident to the previous analysis report of your treated sewage collected on 02.02.2024 is non conforms to the standards prescribed to the parameters specified for Fecal coliform is 3300 against to the standards less than MPN/100 ml.

5. Further it is noticed that none of your STP units have labeled and it is difficult to identify the treatment units.
6. Log books were not maintained with regard to operation & maintenance of STP & ETP and utilization of chemicals.
7. You have not kept the records for treated sewage & treated effluent usage on land for gardening/landscape and the quantity of sludge generated and its disposal.
8. You have stored M.S. barrels in open area without shelter.

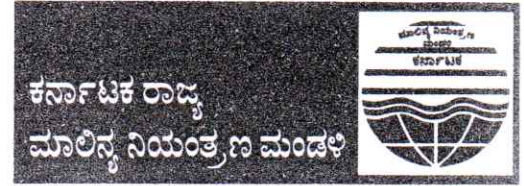
In view of the above non compliance you are hereby called upon to **"Show Cause"** within 7 days from the date of receipt of this notice, as to why this office shall not recommend the Board to **withdraw the consent issued upto 30.09.2031 and authorization issued under H & OW (M & TM) Rules, 2016 issued upto 30.09.2025** and to initiate action against your industry under Section 33 (A) of Water (Prevention & Control of Pollution) Act 1974 and 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

Kindly acknowledge the receipt of this notice



Environmental Officer  
RO, Doddaballpura





towards a cleaner Karnataka

\\RPAD//

No/KSPCB/RO-DBP/SCN/2024-25/391

Date: 22 AUG 2024

||SHOW CAUSE NOTICE||

To,

The Occupier,

M/s. Advance Cable Technologies (P) Ltd.,

Plot No 10 & 14, KIADB Industrial Area,

Doddaballapura,

Bangalore Rural District-561203

Sir,

Sub: Non Compliance with the provisions of Water (Prevention & Control of Pollution) Act, 1974 -reg

- Ref:
1. Board Office Combined Consent Order No.AW-112149, Dated: 30.12.2019
  2. This Office notice vide No. 758 dated:4.01.2024 and 20.02.2024
  3. Industry submitted the reply on 19.03.2024
  4. Inspection of your industry by the DEO of this on 21.08.2024

\*\*\*\*\*

With reference to the above subject, M/s. Advance Cable Technologies (P) Limited is an existing industry engaged in manufacturing of Plastic wires and Cables-1800 LMT. You have obtained consent for operation under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the same is valid for the period upto 31.12.2034.

This office was inspected on 1.01.2024 and notice was issued to the industry for the non compliances observed during the inspection notice vide No. 758 dated: 4.01.2024 and also notice issued on 20.02.2024 along with demand note to the industry for the sample of treated sewage collected for the analysis which is non conforming to the stipulated standards. For that industry has submitted the compliance report to this Office on 19.03.2024. To verify that, industry was inspected by the DEO of this office on 21.08.2024 and following observation were made;

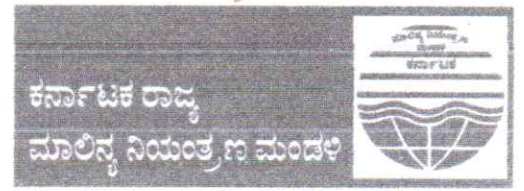
- Industry was operating at the time of inspection and engaged in manufacturing of cables and wires.
- STP was operating at the time of inspection and the house keeping in the STP area was poor.
- logbook for the STP operation and maintenance was not furnished at the time of inspection.

- You have not provided storage area exclusively for storage of other waste; the wood waste and cable was stored in an open area without shelter.
- You are required to obtain authorization under HWM Rules, 2016 for generation, storage and disposal of used oil, waste residues containing oil.

In view of the above non compliance you are hereby called upon to **"Show Cause"** within 7 days from the date of receipt of this notice, as to why this office shall not recommend the Board to **withdraw the consent** and to initiate action against your industry under Section 33 (A) of Water (Prevention & Control of Pollution) Act 1974 and 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

Kindly acknowledge the receipt of this notice

*Ren.*  
Environmental Officer  
RO Doddaballapura



//BY RPAD//

No. KSPCB/RO-DBP/SCN/2024-25/396

Date: 22 AUG 2024

To,  
The Occupier,  
M/s Stelis Biopharma Pvt Ltd.,  
Plot No. 2D1, DB Pura 3<sup>rd</sup> Phase, Industrial area  
DB Pura Tq, Bangalore Rural-561203.

Sir,

**Sub:** Non-Compliance under the Provisions of the Water (Prevention and Control of  
Pollution) Act, 1974 - reg.

**Ref:** 1. Combined consent order No. AW-335536 dated:16.01.2023 for the period up to  
30.06.2027  
2. Sample of treated sewage effluent collected by this office on.  
3. Inspection of your industry by the undersigned along with DEO of this office on  
1.08.2024

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With reference to the above, your industry was inspected by the undersigned along with DEO on 01.08.2024 vide ref (4) to verify the compliance to the consent and authorization conditions. During inspection following observations were made.

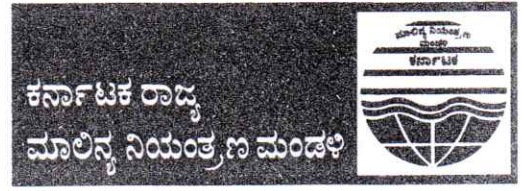
1. Your industry was under operation at the time of inspection
2. You are operating STP and ETP at the time of inspection.
3. Previous analysis report of the treated sewage effluent collected on 02.02.2024 reveals is not conforming to the prescribed standards w. r. t BOD – 25 mg/l (against the standards not >10 mg/l), COD 184 mg/l (against the standards not > 50 mg/l), TSS 126 mg/l (against the standards not > 20 mg/l), Ammonical nitrogen 20 mg/l (against the standards not > 5 mg/l), Total Nitrogen 38 mg/l (against the standards not > 10 mg/l) FC 2000 MPN/100 ml (against the standards 100 MPN/100 ml).
4. The parameters exceeding the standards it shows that, STP is not functioning and it may results in contamination of ground water, soil contamination which effects flora and fauna.

The above parameters analyzed indicates that the operation and maintenance of your STP is not scientifically and you are discharging the untreated sewage to the garden, thereby causing water & environmental pollution in the area, which is a clear violation against the consent conditions and you are solely responsible.

In view of the above non compliance you are hereby called upon to "Show Cause" within 7 days from the date of receipt of this notice, as to why this office shall not recommend the Board to **withdraw the consent issued vide ref (1)** and to initiate action against your industry under Section 33 (A) of Water (Prevention & Control of Pollution) Act 1974 and 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

Kindly acknowledge the receipt of this notice

*TR* 22/8/2024  
Environmental Officer  
RO Doddaballpura  
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//BY RPAD//

No. KSPCB/RO-DBP/I/2020-21/1155/ 2024-25/395

Date: 22 AUG 2024

To,  
The Authorized Signatory,  
M/s. Pearl Global Industries limited.,  
(Previously M/s. Webkraft Inc,  
Plot No. S18,19,20, KIADB Apparel Park,  
Doddabalapura Taluk,  
Bengaluru Rural District.

Sir,

**Sub:** - Non-Compliance under the Provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 & Hazardous & Other Wastes (Management, & Transboundary) Movement Rules, 2016 - reg.

- Ref:** 1. Combined consent order No.AW- 122144, PCB ID: 100199, dtd.19.01.2023.  
2. HWM authorization No.115699, PCB ID: 100199, dt. 04.01.2021.  
3. Sample of treated sewage collected by this office on 24.01.2024.  
4. Inspection of your industry by the undersigned along with DEO of this office on 07.08.2024.

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With reference to the above, your industry was inspected by the undersigned along with DEO on 07.08.2024 vide ref (4) to verify the compliance to the consent and authorization conditions. During inspection following observations were made.

1. You are operating the industry and engaged in Stitching of Readymade Garments
2. You are operating STP of 45KLD capacity to treat the sewage generate.
3. There was no responsible & technical person available to explain the functional & operational status of STP.
4. None of your STP units have labeled and it is difficult to identify the treatment units.
5. Lot of floating materials & algal growth was observed in the tanks and weeds were grown near the STP area.
6. There is no proper access to the STP area to monitor the function & operation of STP.
7. Foul smell was felt near the STP, sludge beds were empty and there is no sludge in the sludge drying beds this indicates that the STP was not in operation and it is septic and it is not operating it may lead to the subsurface water pollution., which is a clear violation against the consent conditions

8. Previous analysis report of your treated sewage collected on 24.01.2024 is not conforming to the prescribed standards w.r.t BOD – 81 mg/l (against the standards not >10 mg/l), COD 344 mg/l (against the standards not > 50 mg/l), Total Suspended Solids – 28 mg/l (against the standards not > 20 mg/l) Ammonical Nitrogen – as N 29mg/l (against the standards not > 5 mg/l) Total Nitrogen- 66 (against the standards not > 10 mg/l) and Fecal coliform- 840000 (against the standards less than 100MPN/100ml). The parameters exceeding the standards it may results in contamination of ground water, soil contamination which effects flora and fauna.
9. Log books were not maintained with regard to operation & maintenance of STP and utilization of chemicals.
10. You have not kept the records for treated sewage usage on land for gardening/landscape and the quantity of sludge generated and its disposal.
11. You have not provided storage area exclusively for storage of hazardous waste.

In view of the above non compliance you are hereby called upon to **“Show Cause”** within 7 days from the date of receipt of this notice, as to why this office shall not recommend the Board to **withdraw the consent issued upto 31.12.2034 and authorization issued under H & OW (M & TM) Rules, 2016 issued upto 31.12.2024** and to initiate action against your industry under Section 33 (A) of Water (Prevention & Control of Pollution) Act 1974 and 31 (A) of Air (Prevention and Control of Pollution) Act, 1981.

Kindly acknowledge the receipt of this notice



Environmental Officer  
RO Doddaballapura

**BEFORE NATIONAL  
GREEN TRIBUNAL  
SOUTHERN ZONE,  
CHENNAI.**

**O.A.No.104 OF 2022**

Girish

...Applicant

-Vs-

The State of Karnataka &  
others

...Respondents

**STATUS REPORT FILED ON BEHALF  
THE 5<sup>TH</sup> RESPONDENT**

M.R.GOKUL KRISHNAN

Karnataka State Pollution Control  
Board

**COUNSEL FOR 5<sup>th</sup> RESPONDENT**